

Wednesday, November 18, 1959

LOK SABHA DEBATES

Second Series

Volume XXXV, 1959/1881 (Saka)

[November 16 to 27, 1959/Kartika 25 to Agrahayana 6, 1881 (Saka)]



NINTH SESSION, 1959/1881 (Saka)

(Vol. XXXV contains Nos. 1 to 10)

**LOK SABHA SECRETARIAT
NEW DELHI**

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LOK SABHA DEBATES

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LOK SABHA

Wednesday, November 18, 1959/
Kartika 27, 1881 (Saka)

The Lok Sabha met at Eleven of the
Clock

[MR SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Delhi Transport Undertaking

77. { Shri S. M. Banerjee:
Shri Shree Narayan Das:
Shri Prakash Vir Shastri:

Will the Minister of Home Affairs
be pleased to state

(a) whether it is a fact that the dispute between the Delhi Transport Undertaking Workers' Union and the Delhi Transport Undertaking for which there was some agitation some months ago, has been settled, and

(b) if so, the nature of settlement arrived at?

The Minister of Home Affairs (Shri G. B. Pant): (a) No.

(b) Does not arise

Shri S. M. Banerjee: May I know whether it is a fact that even today many employees including the President and the General Secretary of the recognised D T U Workers' Union are suspended and that about 700 workers are on charge-sheet? If so, what steps are being taken by Government to settle this dispute?

Shri G. B. Pant: The Conciliation Officer of the Delhi Administration at one time tried to intervene in the matter and to bring about some sort of an understanding. His efforts, however, did not ultimately bear any fruit. So far as the present situation is concerned, I do not think that 700 workers have been deprived of their jobs.

Shri S. M. Banerjee: No, not deprived of their jobs, but charge-sheeted. My submission is that 700 employees are on charge-sheet and about seven or eight office bearers have been suspended. So, my question is whether you are referring this matter to arbitration or are appointing somebody to investigate into the whole affair because these men are still on charge-sheet?

Shri G. B. Pant: I have no authority to refer the matter to arbitration or to take any other action as this Undertaking is run by the Delhi Corporation. The Transport Committee of the Delhi Corporation has taken certain decisions. But I am not sure if the information that has reached the hon Member is altogether correct.

Shri S. M. Banerjee: I want to know whether it is a fact that the representatives of the Union agreed to have the Mayor of the Delhi Corporation as arbitrator and, if so, whether Government has also agreed to this and whether he is being appointed as arbitrator.

Shri G. B. Pant: The question of the agreement of Government does not come in at all. There was an arrangement between the workmen and the Undertaking and they agreed to refer the matter to the Mayor. The Mayor declined to intervene. So, there the matter ended.

Shri Tangamani: May I know whether it is not a fact that one of the demands of the workmen is that road-worthy buses are not put on the roads so that accidents are likely and breakdowns are more frequent? If so, what steps have been taken to rectify that?

Shri G. B. Pant: I do not think that the present trouble is due to the refusal of any request. It arose out of departmental proceedings taken by the Undertaking against four persons—three drivers, I think, and one conductor. That was at the root of the trouble. Instead of allowing the departmental proceedings to proceed, an agitation was started over it and large numbers absented themselves. Then there was a sort of a strike. Then the Undertaking, I understand, charged-sheets some of the people who had absented themselves. After that they agreed to refer the matter regarding these proceedings to the Mayor. The Mayor, however, refused to intervene. Now, I think, while these disciplinary proceedings are going on against the four persons, nothing else is being done just at present.

प्राचीन मूर्तियों का अनाधिकृत निर्यात

।

. { श्री प्र० च० बस्ता :
*७८ } श्री प्रकाश और शास्त्री :
श्री रामेश्वर टाटिया

क्या वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य मंत्री यह बताने की हुया करेंगे कि

(क) क्या ऐसे व्यक्तियों का एक गिरोह दिल्ली में पकड़ा गया है जो मध्य प्रदेश में कुछ स्थानों से पुगनी मूर्तियों का चुराकर बाहर भेजते हैं,

(ख) उनके पास मे किननी मूर्तियां मिली हैं और वे किन-किन स्थानों मे चुराई गई हैं;

(ग) क्या इसी प्रकार कुछ समय पूर्व लखुराहो से भी कुछ मूर्तियां चुराई गई थीं जो बम्बई में बरामद हुई थीं; और

(घ) इसको रोकने के लिये सरकार द्वारा क्या उपाय किये जा रहे हैं?

वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य मंत्री (श्री हुमायून कबिर) : (क) इस सिलसिले में दो व्यक्ति गिरफ्तार किये गये और मामले की छोनबीन हो रही है।

(ख) ऐसा मालूम हुआ है कि दिल्ली में करीब ६८ मूर्तियां बरामद हुई हैं। वे कहा की हैं, इसका ठीक ठीक पता नहीं लगा।

(ग) चोरी की कुछ मूर्तियां मध्य-प्रदेश में बरामद हुई हैं।

(घ) यह सिफारश की गई है कि चुंगी अधिकारी और गज्य सरकारे नियन्त्रण को ओर कड़ा कर दे। केन्द्रीय और गज्यों के पुरात्व विभागों से कहा गया है कि वे ज्यादा नियंत्रणी रखे और जहा भी सम्भव हो, वहा इधर उधर पड़ी हुई प्राचीन बीजों का संग्रहालयों मे पहचा दे।

Shri P. C. Borooah: Do the Government intend trading in surplus archaeological remains and earn foreign exchange thereby, specially from the sites to be covered by dams and such other projects?

Shri Humayun Kabir: There are definite rules under which antiquities which are of a unique nature and specially valuable are not allowed to be exported. Otherwise, if there is a certificate from the Director-General of Archaeology and other competent authorities that these antiquities are not unique, we do allow export under certain conditions and thus do earn some foreign exchange.

जी मैं लां लां हुबेदी मैं मत्री महोदय
से पूछता चाहता हूँ कि जिन लीगों को पकड़ा
गया है क्या वे मुन्दरनगर की फर्म वाले
ही हैं या दूसरे के हैं? इस घटना को हुए
लगभग महीने भर से ज्यादा होगया तो यह
आभी तक पता क्यों नहीं चल सका कि यह जो
मृतिया तोड़ी गई वह जैन मदिरों की है,
लजुराहों की है या दूसरे स्थानों की है?
मत्री महोदय इस पर प्रकाश डाले?

Shri Humayun Kabir: The heads only are cut off and they are very largely stylised so that by simply looking at a plaque it is difficult even for an expert to say whether a particular head has been brought from Deogarh or from Khajuraho or from any other place. Regarding the first part of the question, I may state that two arrests took place on the 15th September and the matter is under investigation. This is a police case in which we do not come in

Shri A. M. Tariq: May I know from the hon. Minister whether he is aware that very recently an ancient piece was taken into custody by the Police at Amritsar? Has Government any information as to who is responsible for taking that monument from a temple? Is it also a fact that some of the custodians of these temples are responsible for removing these things from the temples? If so, what Government propose to do?

Shri Humayun Kabir: The question can be divided into three parts. The first part is about scattered antiquities here and there. If they are in unprotected monuments, there is nothing in law to prevent anybody from picking them up. We cannot possibly protect everything throughout India. Protected monuments, of course, come under a different category. If anything is removed from protected monuments, we immediately take action. I am not aware of this particular case in Amritsar. Very strict instructions have been issued to the Customs authorities and

police authorities to see that pilferage or vandalism does not take place. Without local support, such vandalism cannot take place. That is also a feature which I have to point out. In the last meeting of the Central Board of Archaeology, I appealed to all members, particularly Members of Parliament to create public opinion in this respect.

Shri Supakar: Is it possible or has it been practicable to have constant guards in these areas which are of vital importance as places of archaeological importance?

Shri Humayun Kabir: Some measures have been taken. Additional chowkidars have been sanctioned for all monuments of national importance. In addition, wherever there have been pilferages of this kind, we have drawn the attention of the State Governments. Most of these have been in the U.P. and M.P. I have written personally to the Chief Ministers of the States. I believe the hon. Home Minister also wrote to the Chief Ministers and they are taking action.

Shri Assar: May I know whether it is a fact that some important statues and monuments including the tiger nails of Chatrapathi Sivaji Maharaj are missing from the Prince of Wales Museum in Bombay and if so whether anybody has been held responsible and action taken against him?

Shri Humayun Kabir: I have no information about anything missing from the Prince of Wales Museum in Bombay.

Shri Panigrahi: The hon. Minister said that the Government cannot protect everything. Whereas all kinds of monuments are being protected in Delhi, some of the best monuments in other parts of India are not being protected. What is the criterion which has been laid down for the protection of monuments?

Shri Manzoor Kabir: It is not a fact that everything in Delhi is being protected. If the hon. Member will take the trouble of walking about in Delhi, he will find many monuments which are not protected. I also deny the suggestion that important monuments in any other part of India are not protected. Every important monument, to the limit of our ability, is being protected. We are taking new monuments under protection if a case is made out.

Mr. Speaker: Next question

Shri M. L. Dwivedi. One small question, Sir

Mr. Speaker: No

Shri M. L. Dwivedi: A small question

Mr. Speaker. This is a long question

Shri M. L. Dwivedi. This is a very important question

Mr. Speaker The hon Member will bring it to the notice of the Government

भी ना सां हिवेदी में यह जानना चाहता हूँ कि क्या कुछ स्थानीय लोग भी इस सम्बन्ध में पकड़े गए?

जन्म स्थल सारे हिन्दुस्तान में बहुत सी मूर्तियाँ हैं क्या करें।

Shri M. L. Dwivedi. He said that pilferages cannot take place without the help of local people. I want to know if any such persons have been apprehended.

Mr. Speaker. The hon Member wants to make a suggestion to the hon Minister that local committees should be appointed to protect them?

Shri M. L. Dwivedi: I do not want to make a suggestion while asking a question. If an arrangement is made that some persons, officers go there and remain there, pilferages cannot take place. I want to know whether

any local people have been apprehended.

Shri Humayun Kabir: In the case of protected monuments, there are people on duty. Recently we have been taking measures to see if the local village heads may be made responsible for the monuments within their area. Without local co-operation, statues cannot be removed and therefore I have said that in some cases big things were removed as in Khajuraho with local support.

Iron Ore for Rourkela Steel Plant

*79. **Shri Panigrahi:** Will the Minister of Steel, Mines and Fuel be pleased to state

(a) the monthly requirements of iron ore for Rourkela Steel Plant,

(b) the different areas from which Rourkela Steel Plant is getting its requirements of iron ore at present,

(c) whether the Barsua Mine is meeting any portion of the Plant's requirements,

(d) the total estimated cost for mechanising the Barsua Mines, and

(e) the countries from which mining machinery and equipment have been imported for this Mine?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The present monthly requirements of iron ore are about 40,000 tons

(b) Supplies are at present being obtained from Gua Region

(c) No, not at present

(d) The cost of mechanising the mine is estimated at Rs 65 crores

(e) The U.S.A., Canada and the U.K.

Shri Panigrahi: May I know which are the private firms which are at present meeting the requirements of iron ore to the Rourkela steel plants?

Sardar Swaran Singh: We have placed an order with the State Trading Corporation and they are getting it from different mines in the Gua region

Shri Panigrahi: May I know whether the Minister is aware that the State Trading Corporation is having all its requirements from only one firm, Bird & Co and not all the mining interests?

Sardar Swaran Singh: I could not say which are the particular firms from which the State Trading Corporation have arranged supplies. Presumably it is for the State Trading Corporation to select its source and at the best possible terms

Shri Supakar: What is the cost of transport of the iron ore from the Gua region to the Rourkela steel plant?

Sardar Swaran Singh: I am afraid I have not got the figure. If separate question is tabled, I can collect the information

Shri Ansar Harvani: May I know what commission the State Trading Corporation is earning by way of getting supplies from the mines and giving it to the Rourkela steel plant?

Mr. Speaker The State Trading Corporation is a corporate body, an autonomous one. I won't allow questions relating to such details as the commission it gets.

Shri Ansar Harvani: It is only information as to what commission it is getting. If we get it directly from the mines, we will not have to pay commission

Mr. Speaker. All that may be all right. Hon Members must have been more careful. Let them bring an amendment and scrap the State Trading Corporation if they are not satisfied.

Some Hon. Members: No, no

Mr. Speaker: There are differences of opinion. I am not going to allow questions relating to such minute details.

Shri Vinay Chandra Swarla: May I know what is the specific reason because of which the Barsua mines could not be ready in time to supply iron ore to the Rourkela Steel plant?

Sardar Swaran Singh: Delay in the necessary equipment being erected in time

Shri Surendranath Dwivedy: May I know when the Barsua mine would be ready?

Sardar Swaran Singh: It is expected that it will be ready within a few months may be by March or April, or even a little earlier in 1960

Shri T. B. Vittal Rao: The hon Minister said that the equipment is already there. Where is the delay in installing the equipment?

Sardar Swaran Singh. When did I say that the equipment is there? Even if the equipment is there, it takes time for their installation. The hon Member is familiar with development of mines and the work that is required. There are the civil works, there is the ore-handling plant. A number of things have to be undertaken. As indicated earlier, the total cost is Rs 65 crores. It is not putting a ladder or something

Bifurcation of Bombay State

Shri Ram Krishan Gupta:

Sardar Iqbal Singh:

Shri Ajit Singh Sarhadi:

Shri Shree Narayan Das:

Shri Prakash Vir Shastri:

Shri Harish Chandra

Mathur:

Shri S. M. Banerjee:

Shri Panigrahi:

Shri Assar:

Shri Vajpayee

Pandit D. N. Tiwary:

Shri P. C. Borooh:

Shri Bibhuti Mishra:

Shri Supakar

Dr. Ram Subhag Singh:

Shri Achar:

*80. Will the Minister of Home Affairs be pleased to refer to the statement

of the Prime Minister made on the 11th September, 1959, during press conference and state at what stage is the question of bifurcating Bombay State?

The Minister of Home Affairs (Shri G. B. Pant): The matter has not yet come before Government officially

Shri Ram Krishan Gupta: May I know the time by which the final decision in this regard will be taken and separate Gujarat and Maharashtra States will be formed?

Mr. Speaker: The matter has not yet come before the Government at all

Shri G. B. Pant: When the time is mature and opportune for it

Mr. Speaker: Next question

A number of hon. Members rose—

Shri Vajpayee: This is an important question

Mr. Speaker. Hon Members are aware of the constitutional procedure. They must make a move. Then it will come to the Government here. They will take a decision. The hon Minister has said that no such thing has come up to the Government.

Shri M. L. Dwivedi: The hon Prime Minister has made statements in this connection on several occasions

Shri Nath Pai: May I bring to the notice of the hon Home Minister that there are authoritatively revealed reports saying that the Bombay Government is going to introduce a Bill regarding the bifurcation of this State scheduled for this session and secondly, that the Bombay Government have already appointed two committees for division of personnel and assets of the State. May I know whether the hon. Minister would make a statement regarding these two, which are official statements from the Government of Bombay?

Mr. Speaker: The hon. Member is giving information. It is not a question.

Shri Nath Pai: This could not have been done without the sanction of the Home Minister

Mr. Speaker: Order, order. What is the object of this? The hon. Minister will see that a number of hon. Members are interested in it. If he has any more information to give, he will give. Otherwise, I will proceed to the next question

Shri G. B. Pant: If questions are put, I will answer them.

Shri Surendranath Dwivedy: This is the question whether on this matter there was any discussion between the Government of Bombay and the Government of India

Mr. Speaker: I wish to suggest this. There are a number of questions I am not able to proceed with them. Hon. Members seem to be very anxious. They will pass on chits containing the supplementaries that they want to ask. I will pass them on to the hon. Minister. He will make a statement tomorrow

Shri M. L. Dwivedi: When the Home Minister is prepared to answer, let us put the supplementary questions

Mr. Speaker: All the supplementaries will take away the whole hour

Shri M. L. Dwivedi: Two or three may be allowed

Shri Naushir Bharucha: I want to have information on only one point.

Mr. Speaker: Will the hon. Minister answer Shri Nath Pai's question?

Shri M. L. Dwivedi: I have one supplementary.

Shri G. B. Pant: Well, Shri Nath Pai said that he had received authoritative information to the effect that

the Bombay Government had taken certain steps. So, if he has received authoritative information, it must be correct.

Shri Khadilkar: What stage has now been reached in the process of the bifurcation of Bombay State?

Shri G. B. Pant: The Government has not yet taken up the matter

Shri Naushir Bharucha: May I know whether the information given by the press, namely that a Bill to amend the States Reorganisation Act will be introduced in Parliament in mid-December, is correct?

Shri G. B. Pant: The Government has not taken any decision to that effect yet

Shri B. C. Kamble. May I know when the Government proposes to take up this matter? Or, is Government not proposing to take up this matter at all?

Shri G. B. Pant: Government hopes it will be able to take up this matter in due course

ओ म० ला० द्विवेदी इस सम्बन्ध मे प्रधान मंत्री महादय ने दा०एक बार बयान दिए हैं, जिससे कई बाना पर प्रकाश पड़ता है। क्या गृहमंत्री जी का प्रधान मंत्री जी के बक्तव्यों का ध्यान है भीर यदि है, तो इस सम्बन्ध मे वह क्या कह सकते हैं?

श्री गो० ब० पत्त जाकुछप्रवान मंत्री जी ने कहा है, वह शब्दश सत्य है।

Shri P. B. Patel: May I know whether a nine-man committee was appointed with the hon Home Minister as one of the members, and may I know what matter was considered by this nine-man committee?

Shri G. B. Pant: The nine-man committee has been studying the question of the reorganisation of the present bilingual State in all its aspects with the connected issues.

Central Pay Commission

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81. { **Shri Ram Krishan Gupta:**
Sardar Iqbal Singh:
Shri Ajit Singh Sarhadi:
Shri S. M. Banerjee:
Shri Panigrahi:
Shri S. A. Mehdi:
Shri Hem Raj:

Will the Minister of Defence be pleased to state

(a) whether Government have appointed a special committee to consider the applicability of the recommendations of the Central Pay Commission to combatants and enrolled non-combatants in the armed forces,

(b) if so, whether the Committee has submitted its report, and

(c) if so, the main recommendations thereof?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir

(b) and (c) Do not arise, as the orders appointing the Committee have just been issued

Shri Ram Krishan Gupta: May I know the details of the Central Pay Commission's recommendations which will affect the armed forces?

Mr. Speaker: How can that question be put here?

Shri Krishna Menon: None of the recommendations will affect the armed forces because the combatants and enrolled non-combatants of the defence services are outside the scope of the Pay Commission. That is why this committee has been appointed

Shri S. M. Banerjee: Since the answer to (a) is yes, may I know the composition of this Committee? Who will be the Chairman of this Committee, and who are the members?

Shri Krishna Menon: The Committee will consist of the representatives of the Ministry of Defence and the Ministry of Finance (Defence), Army Headquarters, Naval Headquarters

and Air Headquarters. The Chairman of the Committee will be the Deputy Minister of Defence, Shri Raghu-ramaiah.

Shri Ajit Singh Sarhadi: May I just ask what is the position of the third category in the armed forces, like ASC, EME, ordnances etc?

Shri Krishna Menon: This will apply to all enrolled non-combatants and combatants in the defence services. This will apply to all those Government employees in the Defence Ministry who are not covered by the Pay Commission.

Shri S M. Banerjee: Since the reply is "Yes" and the Committee has been appointed only after the submission of the Pay Commission's report, should I take it that the Pay Commission's report has been circulated to the Defence Ministry and considered?

Shri Krishna Menon No, Sir. While it is true that this Committee has been appointed only now, for the last six months or so there has been a study group considering these matters. I am not in a position to say whether the Defence Ministry has fully considered the report of the Pay Commission. That will be a matter for this Committee.

Shri S M. Banerjee I want to know whether the present Committee will only consider the wages or the working conditions also of the armed forces' people?

Shri Krishna Menon The terms of reference of this Committee will be to consider the application of the Jagannatha Das Commission's recommendations to combatants and enrolled non-combatants of the defence services. In making their recommendations, the Committee will be required to take into account the historical background of the present pay structure and other conditions of service of combatants and enrolled non-combatants of the defence services, the peculiarities of service in the armed forces and the consequences thereof and other relevant factors.

In phase I of its work, the Committee will frame its recommendations on the manner in which such of the recommendations of the Pay Commission which have obvious and immediate impact on combatants and enrolled non-combatants of the defence services should be applied to such personnel. In phase II the Committee will apply itself to those recommendations of the Pay Commission which have an impact on the defence services, but the adaptation of which would require some further examination because of the peculiar features of the service of defence service personnel.

If, in addition to that, any other new problems should arise, Government will consider referring those problems to this Committee.

Shri D C Sharma: Has any time limit been set for the submission of the report by this Committee, and may I know whether their recommendations, whatever they be, will have retrospective effect?

Shri Krishna Menon No time limit has been set up but the general idea is that the recommendations should be capable of being implemented simultaneously almost at the same time as the application of the recommendations of the Pay Commission.

Alloy and Tool Steel Plant

*82	Shri R. C. Majhi:
	Shri Ram Krishan Gupta:
	Shri Subodh Hansda:
	Shri S. M. Banerjee:
	Shri Tangamani:
	Shri Panigrahi:
	Shri D. C. Sharma:
	Shri T. B. Vittal Rao:
	Shri Morarka:
	Shri Pangarkar:

Shri Subbiah Ambalam:

Shri Nagi Reddy:

Shrimati Parvathi

Krishnan:

Shri Warior:

Shri Khimji:

Shri Ajit Singh Sarhadi:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the

reply given to Starred Question No. 396 on the 13th August, 1959 and state.

(a) whether any decision has been taken on the possibility of entrusting the work of preparation of the detailed project report for the proposed Alloy and Tool Steel Plant to an Indian firm,

(b) if so, the details thereof,

(c) when the report is expected to be received from the firm, and

(d) the amount to be paid to the firm for preparation of the project report?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b) Yes, Sir. An Indian (Private) Limited firm of Consulting Engineers has been selected for the preparation of the detailed project report as well as the subsequent detailed designing of the plant

(c) By June 1960

(d) The firm is to be paid a total of Rs 59,60,000 for the preparation of the detailed project report as well as for subsequent services as Consulting Engineers

Shri R. C. Majhi: What is the proposed annual installed capacity of this plant?

Sardar Swaran Singh: Initially 40,000 tons in ingots, with arrangements that it should be capable of expansion up to 80,000— maybe even in the initial stages

Shri R. C. Majhi: May I know where this project will be located?

Sardar Swaran Singh: A decision will be taken after the receipt of the detailed project report

Shri Tangamam: How long will it take for this plant to be erected after the project report is received in June 1960, any approximate idea?

Sardar Swaran Singh: It might take anywhere from 2½ to 3 years— 30 to 36 months.

Shri Basappa: May I know whether this Indian consultant was a member of the committee constituted to examine this project report and this very member is now appointed as a consultant?

Sardar Swaran Singh: I do not know what the hon Member means by a committee for examining the project report. The information that I have given is that a detailed project report is to be prepared. So, there could not be a committee to examine the project report when the project report itself is not there

Shri Basappa: I just wanted to know whether one or two foreign consultants were required to furnish a project report for the very scheme, and their report was considered by a committee and whether this present Indian consultant was a member thereof

Sardar Swaran Singh: I think I should give the information because the question as framed perhaps is not quite happy

The fact is that we were negotiating the Government of India was negotiating, with certain foreign firms about the preparation of detailed project reports and service as consulting engineers and one of the proprietors of the present firm was an expert whom Government had co opted for carrying on these negotiations, but in the course of the negotiations it was discovered that an Indian firm could be encouraged, and we took a decision ultimately to entrust it to this Indian firm

Shri Vidya Charan Shukla: Is this Indian firm of consulting engineers entrusted with the job of recommending a proper site for this special alloy steel plant?

Sardar Swaran Singh: No. The firm will recommend one out of three or four possible sites

Shri Tangamani: May I know whether it is a fact that the Planning Commission have suggested a higher capacity, and if so, the reaction of the Ministry thereto?

Sardar Swaran Singh: I have already said that in the initial stages it will be 40,000 tons a year, in terms of ingots, with provision to rapidly expand it to 80,000 tons a year. So far as the future requirements are concerned, they are still being examined, and it is quite likely that the ultimate capacity may have to be even higher. Whether it will be at the same plant or at a different place is a separate issue.

Pandit D. N. Tiwary: May I know whether Government have received requests from the State Governments to instal this plant in their States, and if so, from which States?

Sardar Swaran Singh: No, there is no specific request, except the natural desire that the project may be located in this or that State, no request as such has come, except that the Mysore Government have been writing for some time that this could be located at Bhadravati. All these matters will be carefully gone into, after the detailed project report is prepared.

Shrimati Renu Chakravarty: Our experience in the past about our steel mills has been that whenever the actual capacity has not been fixed upon correctly, we have had difficulties. So, I would like to know whether this project report is going to be worked out on the basis of the capacity indicated by the hon. Minister, or whether before the actual work on the project report begins, a final capacity beyond 80,000 tons will also be considered.

Sardar Swaran Singh: I am afraid I have not been able to follow the hon. Member. The information that I have given is that on those capacities the project report will be prepared.

Shrimati Renu Chakravarty: So, we are to take it that this project report is going to be based only on 40,000 to 80,000 tons a year.

Sardar Swaran Singh: No, I have not said so. I said that this project report would be on this basis, and we would also see that there is provision

for expansion, and the lay-out and the general services are organised in such a way that it is capable of expansion even further.

Electrolytic Manganese Dioxide

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*83. { Shri S. C. Samanta:
Shri Snbodh Hansda:
Shri R. C. Majhi:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether it is a fact that an improved method for manufacture of electrolytic manganese dioxide has been evolved at National Metallurgical Laboratory, Jamshedpur,

(b) whether any attempt has been made to see whether manufacture on a commercial basis by this method is practicable, and

(c) if so, the results thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b) Yes, Sir

(c) The National Research Development Corporation of India is taking necessary steps for its commercial development.

Shri S. C. Samanta: May I know whether this material is imported at present and if so, how the price of the imported stuff would compare with that to be produced here?

Shri Humayun Kabir: According to figures available with me, 17 cwt were imported in 1957, and 24 cwt in 1958. The average price of the imported manganese dioxide, excluding natural manganese dioxide ranges from Rs 3,500 to Rs 4,500 per ton. We expect that the estimated cost by our process will be something like Rs 650 per ton.

Shri S. C. Samanta: May I know whether all the raw materials are available indigenously?

Shri Humayun Kabir: I would ask for notice.

Small Blast Furnaces

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Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri Panigrahi:
 Shri N. R. Muniswamy:
 Shri Tangamani:
 Shri K. S. Ramaswamy:
 Shri Narasimhan:
 Shri Aurobindo Ghosal:
 Shri Rameshwar Tantia:

*84.

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No 847 on the 27th August, 1959 and state?

(a) whether small blast furnaces and converters have been established on an experimental measure,

(b) if so, where, and

(c) if not, what progress has been made in the matter?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Two furnaces for making iron and one converter for making steel have been permitted to be put up. Proposals for two other furnaces and 3 other converters are under consideration. It is the intention to permit some more furnaces and converters. Towards this end, out of the target for steel in the Third Plan, it is proposed to set apart about 250,000 tons for manufacture in small units.

(b) and (c) The two furnaces for manufacture of iron which have been licensed and are already in operation are in the States of Orissa and Madras. The converter—a hot-blast cupola—is being put up in Bombay. Besides these, the National Metallurgical Laboratory has already put up a low-shaft furnace where experiments are being carried out and a small converter for making steel is under construction.

Shri S. C. Samanta: May I know whether any attempt will be made to construct such blast furnaces by the side of the big blast furnaces, that is, in places nearabout the big blast furnaces?

Sardar Swaran Singh: I do not think that that would be really economic, because so far as the economics of an integrated steel plant is concerned, the furnaces have to be of a fairly large size. The intention is that these might be at places other than those where the integrated steel plants are located.

Shri Narasimhan: Has the Madras Government or any private party from Madras offered to start furnaces of this type in Salem, and if so, what consideration are Government giving to the same?

Sardar Swaran Singh: I have already said that one such furnace is already working in the State of Madras.

Shri Narasimhan. I am referring to Salem

Sardar Swaran Singh. I would require separate notice, to check that up.

Shri Narasimhan May I know whether the machinery for these types of furnaces is going to be manufactured in India, and if so, what arrangements have been made for the same?

Sardar Swaran Singh: Let us hope so. It is one of our objectives to be able to manufacture our machinery requirements in the country. The hon Member is aware that a heavy machine-making plant and a forge and a foundry are going to be installed at Ranchi.

Shri Tangamani: May I know the present installed capacity of the blast furnace which has been set up in Madras, and the maximum capacity of these blast furnaces according to this plan?

Sardar Swaran Singh: I am speaking from memory, when I say that it is about 15,000 tons a year. And the intention is not to encourage large ones, because the development of iron and steel is essentially in the public sector. As for these small ones, they are intended particularly to meet the

fiscal requirements and to utilise ores which are away from the main coal-iron-ore belt, it is there that these smaller furnaces are encouraged.

Shri Surendramath Dwivedy: May I know whether Government consider it proper to leave all the small furnaces to the private sector or whether there is any proposal to start any of these small furnaces in the public sector?

Sardar Swaran Singh: At the moment, if the expansion in the public sector is visualised, it should be really in the sphere of larger furnaces rather than small ones, because the economics of those is better.

Shri N. R. Muniswamy May I know the total estimated cost of the furnaces and converters that have been established up till now, and of the converters to be established hereafter?

Sardar Swaran Singh. I am afraid that would mean going into the realms of the future which is not quite clear to me. The number that is going to be installed hereafter will depend upon the decision that is taken, that is whether to start one, two, three or four.

So far as the cost or the expenditure that has been incurred on the two furnaces, one in Madras and the other in Orissa, which are both in the private sector, is concerned, I think they started with about Rs 50 lakhs or so, but I think the actual expenditure that has been incurred is much more, it is nearer Rs 1 crore than Rs 50 lakhs.

Shri Yajnik: May I know whether Government intend to promote any industrial co-operative societies in rural as well as urban areas to make pig iron and steel at different places in the country?

Sardar Swaran Singh: Government would like to encourage co-operative societies for any industrial venture and it is really the initiative that is shown by any co-operative society

that will answer the question which the hon Member has asked.

Shri Narasimhan: In *The times of India* dated the 14th September, under a big headline about the low-shaft furnace going into operation, this news appeared

"Mr B Patnaik of the Kalunga Industries Ltd told newsmen in Calcutta the other day that 95 per cent of their next plant to be set up at Salem in Madras would be fabricated by Indian engineers at Barbil."

Can Government throw any light on it?

Sardar Swaran Singh: Throw light on what? The hon Member himself is already giving some information

Shri Narasimhan: I want to know whether that is true, and whether Government have been approached for any permission for this

Sardar Swaran Singh: I had already asked for notice. If I had had this information I would certainly have given it.

Shri Panigrahi: May I know whether the hon Minister is aware that at present the cost of production of iron in the blast furnace in Barbil in Orissa is higher than that in the larger steel plants, and if so, whether he is aware that the small blast furnace is not proving successful?

Sardar Swaran Singh: It will be difficult for me to commit Government to any figure, but if the cost of production in a smaller blast furnace is higher, that is not unexpected. As to what is the quantum of that excess, I would not like to commit myself.

Shri S. C. Samanta: Last time, we were informed that the construction and design of some blast furnaces would be taken up on an experimental basis. May I know whether the experimental stage is passed and Government have taken a decision?

Sardar Swaran Singh: Yes, I still say that the construction and designing of blast furnaces should be undertaken. We are not yet sufficiently organised to undertake that work. We have started a nucleus of designs organisation, but it is premature for me to say that every new blast furnace that is going to be installed either in the public, or in the private sector, would be designed by our own experts.

देवनागरी लिपि में सुधार
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*८५. { श्री भक्त दर्शन ·
श्री दी० च० शर्मा :

क्या शिक्षा मंत्री ३ मितम्बर, १९५६ के ताराकित प्रदेश मध्या १११६ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

(क) शिक्षा मंत्रिया के सम्मेन में पहले देवनागरी लिपि के सुधार के बारे में विशेषज्ञ मर्मिनि की जा बैठक हुई थी उसमें किन-किन व्यक्तिया ने भाग लिया था,

(ख) क्या देवनागरी नियाप क अन्तिम रूप में निर्धारित किये जाने के बाद विभिन्न क्षेत्रों में उक्त नियिके सुधार के बारे में प्राप्त सुझावों पर भी उम बीच विचार किया गया है और

(ग) मधाध्रत देवनागरी लिपि देश भर में कब में लाग की जायेगी ?

शिक्षा मंत्री (दा० का० ला० शीलाली) :
(क) विवरण मधा-पटल पर रख दिया गया है। [संस्कृते पारिशिष्ट १ अनुबध मध्या ३५]

(ख) जी हा।

(ग) राज्य सरकारों में प्राथना की जा रही है कि वे परिवोधित देवनागरी लिपि को तत्काल लागू करें।

श्री भक्त दर्शन : मेरे प्रश्न के खड़ (क) के उत्तर में माननीय मंत्री जी ने कहा

कि उस सम्मेलन के बाद जो कृपा दिये गये उन पर विचार किया गया। मैं जानना चाहता हूँ कि क्या कोई विजित प्रकाशित की गई है ताकि जनता में तथा विदानों में जो गलतफैलिया है वे दूर हो जाये।

दा० का० ला० शीलाली : जी नहीं, कोई विजित प्रकाशित नहीं की गई।

Shri D. C. Sharma: The Devanagari Script reform is to concern all the languages of India. May I know if the representatives of all the national languages of India were taken on this Committee? If not, why not?

Dr K. L. Shrimali: The whole matter was placed before the Education Ministers' Conference. I cannot think of a more representative Conference than that of Education Ministers. A decision was taken there and finally it was approved by the Cabinet.

श्री भक्त दर्शन माननीय मंत्री जी ने कहा कि इस सम्बन्ध में राज्य सरकारों से अनुरोध किया गया है। मैं जानना चाहता हूँ कि केन्द्रीय सरकार इस बारे में कौन से कदम उठा रही है ?

दा० का० ला० शीलाली जहा तक केन्द्रीय सरकार का सम्बन्ध है, उन्होंने इस मामले में निर्णय कर लिया है, और जहा तक टाइपग्राफर और टेलीप्रिंटर का सम्बन्ध है उस के विचार के लिये भी कोशिश की जा रही है और ये आशा करता हूँ कि इस मामले में भी अन्तिम निर्णय चीद्ध ही ले लिया जायेगा।

श्री म० ला० हिंदेवी : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि टाइपग्राफर के की बोर्ड, अर्थात् टक्कण पटल के सम्बन्ध में निर्णय लोपो को जाहिर कर दिये गये हैं, यदि भही तो वह कब तक प्रकाशित हो जायेंगे ?

डा० का० ला० शीमाली : शीघ्र ही ।

श्री कमलनाथ बडाइ : क्या मेरी महीदय से जान सकता हूँ कि क्या उन्होंने या मंत्रालय ने इस पर विचार किया है कि आचार्य बिनोबा भावे ने भारत की सारी ही भाषाओं की लिपियों का अभ्यास करने के बाद नागरी लिपि में कुछ ऐसे सुधार सुझाये हैं जिन की बदौलत प्रिटिंग और लिखने की सहूलियत के साथ साथ नागरी लिपि में जो समझ में न आने की गुजाइश रह गई है उसे भी दूर करने के लिये कम से कम परिवर्तन करके उस को पर्फेक्ट बनाने की कोशिश की जा सकती है ?

डा० का० ला० शीमाली : मेरिवेदन कर चुका हूँ कि इस मामले में पिछले दस बारह सालों से विचार हो रहा है, और दब पहलुओं को सामने रखने के बाद और विचार करने के बाद सरकार ने अनिंत निर्णय ले सिया है ।

Boot Plant at Harness and Saddlery Factory, Kanpur

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 *86 { Shri S. M. Banerjee:
 Shri Ram Krishan Gupta:
 Shri Ajit Singh Sarhad:
 Sardar Iqbal Singh:
 Shri P. C. Borooh:
 Shri Osman Ali Khan:
 Shri D C Sharma:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No 1370 on the 11th September, 1959 and state the further progress made towards establishment of a boot plant in Harness and Saddlery Factory, Kanpur?

The Deputy Minister of Defence (Shri Raghuramaiah): Negotiations have been carried out for the procurement of Plant and machinery required for the Project and technical experts are now drawing up plans for production.

Shri S. M. Banerjee: In reply to the previous question, the hon. Deputy Minister said:

"I think all the difficulties are got over and we hope to have this as soon as possible"

May I know whether we are going to have this Boot Plant at the H and S Factory, Kanpur, in the year 1959 or even early 1960?

Shri Raghuramaiah: 1959 is almost coming to an end I hope it will be in 1960

Shri S. M. Banerjee: As regards the employment potential, last time the hon. Deputy Minister said that he had no figures I want to know what will be the employment potential when we have this Plant in that factory

Shri Raghuramaiah: Apart from those who will get increased employment in the tanning and other sections, on the machinery to be set up, we understand there will be provision for employment of about 100 persons

Failures in Secondary Public Examinations

{ Shri P. C. Borooh:
 Shri M. L. Dwivedi:
 Pandit D. N. Tiwary:
 Shri Prakash Vir Shastri:
 Shri Harish Chandra
 *87. { Mathur:
 Shri Ram Krishan Gupta:
 Shri Ajit Singh Sarhad:
 Sardar Iqbal Singh:
 Shri Sarju Pandey:
 Shri S. A. Mehdi:
 Shri Hem Barua:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Secretaries of the Secondary Education Boards from various parts of the country met in New Delhi recently to discuss the large number of failures in Secondary Public Examinations; and

(b) if so, the broad nature of the discussions and the decisions, if any, arrived at?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir

(b) A copy of the resolutions adopted by the Conference on this subject is laid on the Table of the Sabha [See Appendix I, annexure No 36]

Shri P. C. Borooh: In view of the high rate of failures in the Secondary Public Examinations, have Government in view the introduction of weekly examinations in place of annual examinations, and declaration of promotions on the results of such examinations?

Dr K. L. Shrimall: This Conference had made some suggestions, and the resolutions which were adopted by this Conference indicate the general lines on which the subject is going to be tackled

Shri P. C. Borooh: Since science and technology are going to play the most important part in the development of our country and the same cannot be achieved without mathematics, do Government propose to make mathematics a major and compulsory subject in all classes upto the topmost classes of the Secondary Schools?

Dr K. L. Shrimall: As far as I know, in most of the States, mathematics is already a compulsory subject. As regards the teaching mathematics, the hon Member will look into the recommendations which have been made by the Conference, he will see that the Conference had also emphasised the importance of improving the methods of teaching of mathematics.

श्री भ० ल० श्रीबोही इस बात को ध्यान में रखते हुए कि माध्यमिक परीक्षाओं में केल होने वाले विद्यार्थियों का प्रतिशत लगभग ५० है, या इस से कुछ थोड़ा कम है, मैं जानना चाहता हूँ कि विद्यार्थियों के समय और परिश्रम को नष्ट होने से बचाने के लिये मंत्रालय क्या कार्य कर रहा है?

डॉ क० ल० श्रीबाली मंत्रालय सीधे तो कुछ नहीं करता है क्योंकि सदस्य महोदय जानते हैं कि यह सब काम तो स्टेट गवर्नरेट्स के द्वारा ही होता है। लेकिन सभ्य समय पर इस बात की जाच की जाती है और आल इडिया कौसिल फार सेकेन्डरी एज्युकेशन को मशिवरा दिया जाता है। मंत्रालय में इस बारे में बराबर ध्यान दिया जा रहा है।

Pandit D. N. Tiwari. In the statement, resolution No I (b) speaks of

"Holding a two-level examination, one for those candidates for whom such an examination will be terminal and the other for those who proceed to higher studies"

May I know whether the courses will be the same or different?

Dr. K. L. Shrimall. This is a matter of detail. It is a general recommendation which the State Governments ultimately will have to examine

Shri Ajit Singh Sarhadi: May I ask if any directive is going to be issued by the Central Government to the State Governments about the recommendations and resolutions of the Conference?

Dr K. L Shrimall: We do not issue directives, we make requests

डॉ राम सुभग सिंह: अभी मरी जी ने कहा कि इस सम्बन्ध में उन लोगों का सीधा सम्बन्ध नहीं है। मैं जानना चाहता हूँ कि जिन इलाकों में इस मंत्रालय का शिक्षा की प्रगति कराने से सीधा सम्बन्ध है, यानी यूनियन टेरिटरीज में, वहा इस को सफलता क्यों नहीं मिल रही है।

डॉ क० ल० श्रीबाली वहा भी हमारा बिल्कुल सीधा सम्बन्ध तो नहीं है क्योंकि वहा का जो एडमिनिस्ट्रेशन होता है उस की सीधी जिम्मेदारी होती है, लेकिन जैसा मैंने आप से कहा इन टेरिटरीज में भी

धीर राज्यों में भी बाहर स्तर को ऊचा करने का प्रयत्न किया जा रहा है।

धीर राज्य सिंह में जानला चाहता हूँ कि क्या सही है कि जो केल्पोर्म होती है उन में से ८० प्रतिशत ऐसी होती है जो सिर्फ अप्रेजी में होती है। यदि यह सही है तो क्या सरकार इस पर विचार कर रही है कि अप्रेजी की कम्प्यूटरी पढ़ाई बत्तम कर दी जाय, धीर यदि नहीं तो कम से कम अप्रेजी में इस्तहान लेना बन्द कर दिया जाय?

डा० का० ला० शीलाली जी हा, यह सही है कि काफी लड़के अप्रेजी में अनुत्तीर्ण होते हैं, लेकिन स्तर को ऊचा करने का यह कोई उपाय नहीं है कि अप्रेजी को बिल्कुल सेकेन्डरी स्कूलों में निकाल दिया जाय। बल्कि हम तो चाहते हैं कि अप्रेजी का भी स्तर इन स्कूलों में ऊचा हो।

धीर राज्य सिंह आप इसे देश की जनता पर जबदस्ती दोपाना चाहत है?

Shri Tangamani. The Conference has noted that there is poor attainment in mathematics, and has asked the Board of Secondary Education to investigate it. In view of this, may I know whether any time-limit is fixed for the Board to submit the results of its investigation?

Dr K. L. Shrimall. No, Sir, No time limit has been fixed.

Shri Harish Chandra Mathur. May I know whether it is a fact that in certain States, the percentage of failure was as high as 70%? Is it not a fact that the pointed attention of the hon. Minister was drawn to the cause of the likely failures much earlier than this conference met? May I know whether any steps were taken at that time?

Dr K. L. Shrimall: As far as I am aware, in 1958-59, the average percentage was 52.1 and the percentages of different examining bodies ranged

from 40.5 to 67.2 per cent. It is true that the hon. Member had drawn my attention about one particular State and we had taken it up with the State Government.

Shri Harish Chandra Mathur: Is it not a fact that in that very particular State about which I drew the attention of the hon. Member, the percentage of failure is as high as 65 or 70?

Dr. K. L. Shrimall: May be, Sir.

Welfare of Government Employees' Families

*88. { **Shri Vajpayee:**
 Shri B C Mullick:

Will the Minister of Home Affairs be pleased to state

(a) whether the Union Home Ministry has issued a circular to its employees warning them against any failure to look after the proper maintenance of their families

(b) whether this circular states that departmental action will be taken against any Government servant who neglects his wife and family,

(c) if so, the circumstances or facts which suggested recourse to the above steps, and

(d) the reponse to these instructions?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c) Yes. A copy of the relevant order is laid on the Table of the House [See Appendix I annexure No 37]

(d) This Ministry has no information

Shri Vajpayee: May I know the number of complaints against Government servants for failure to look after their families and whether the Government had tried to ascertain the causes for this failure?

Shri Datar: Certain instances had come to the notice of the Government that the family and wife were being

neglected. Therefore, Government considered it advisable to examine the whole question and issue this Office Memorandum.

Shri Vajpayee: In view of the fact that women enjoy equal rights with men and it is open for them to go to a court of law if they are badly treated, may I know why the Government thought it proper to interfere in a sphere which is strictly personal and private?

Shri Datar: This Memorandum has pointed out that in such cases, the Government servants would be acting in a manner unbecoming of a Government servant. If necessary, Government thought, some rules should be made and therefore, this permissive rule has been made.

Shri Nath Pai: Is it not a fact that the alleged neglect of families by Government employees is the result, not so much of callousness on their part but, of inadequate pay, poor living conditions and poor amenities given by the Ministry?

Shri Datar: No, Sir

Shri Vidya Charan Shukla: What is the standard by which the Government is going to judge whether a Government servant has acted in an unbecoming manner? Is it not a fact that this might be used to harass and arbitrarily punish the Government servant by a superior officer?

Shri Datar: In such cases the usual procedure will be followed and it will not involve any harassment of persons who have not acted improperly.

Shri C. K. Bhattacharya: May I know whether the Government recognise any obligation on the part of the Government servants to support their parents?

Shri Datar: That is a larger question but here we are considering the question of wife and family—dependent members.

Shri C. K. Bhattacharya: Is it the opinion of the Government that parents are not dependent on their sons?

Shri Datar: May I point out to the hon. Member that there is a legal obligation and there is a moral obligation? In this case it is a legal obligation—not to neglect the family and one's wife. So far as parents are concerned, under the ordinary law of the land, it is a moral duty, except when there is some property.

Shri C. K. Bhattacharya: In our law as it is, will he kindly enlighten us whether there is a legal obligation to support one's parents?

Shri Datar: I did not follow.
(Interruptions)

Mr. Speaker: He only wants to know if it has been made obligatory in the recent legislation enacted that a son should maintain his parents who are not able to maintain themselves.

Shri Datar: He knows the recent law and I need not expatiate on the law.

Mr. Speaker: Very well Hon Members will look into the law.

दिल्ली अध्यात्मक संघ

*कृ. पं० द्वा० ना० तिकारी क्या शिक्षा भवी यह बताने की कृता करेगे कि :

(क) क्या दिल्ली अध्यात्मक संघ ने यह मार्ग की है कि प्राथमिक भीर भाषणिक शिक्षा की दैख्यभाल के लिए एक परामर्शदात्री समिति बनाई जाए , और

(ल) यदि हा, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया हुई है ?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) The matter is under consideration.

Pandit D. N. Tiwari: If any committee is formed what will be its position and functions? May I know whether any decision will be taken about that?

Dr. K. L. Shrimali: The Delhi Teachers' Association has suggested that the Government should constitute a consultative committee which would advise the Delhi Administration both in the field of primary and secondary education. Since the matter is still under the consideration of the Government, I could not say what its functions will be or how it will function.

Pandit D. N. Tiwari: What were the circumstances that necessitated the passing of this resolution from the Teachers' Association?

Dr. K. L. Shrimali: This demand was made.

"To give the teacher a proper place in the educational set-up, it is essential to remove excessive control and interference in his work from above. An advisory board of educationists is to be set up to look after elementary and secondary education in Delhi. This advisory board should consider first all changes that have to be effected in matters relating to the pattern of education, transfer of schools or teachers, admission problems, etc."

श्री जगदीश अवस्थी जैसा कि मंत्री महोदय को मालूम है कि शिक्षा मंत्रालय भद्रोल्य ने दिल्ली में एक परिषत्र के द्वारा कुछ नियमों शिक्षा मस्थानों के विकारों को दिल्ली के शिक्षक मध्य का सदर्शन बनाने पर प्रतिबन्ध लगा दिया है जब कि यह मध्य सब प्रकार के विकारों की एक सर्वभान्य स्थिति है और १६ राजों से बराबर इनके सदर्शन रहे हैं तो क्या वह प्रतिबन्ध अब भी लागू है और यदि लागू है तो उनका क्या अधिकार है आरक्ष दर्शकार उसको हटाने पर विचार कर रही है ?

डा० का० ला० शीलाली: यह प्रश्न इसमें से नहीं उठता । यदि आप अलग प्रश्न पूछें तो मैं उत्तर दूंगा ।

Shri Radha Raman: In view of the earlier announcement of the Ministry of Education that in Delhi education has suffered considerably in recent years, may I know whether the appointment of a consultative or advisory committee as suggested by the Delhi Teachers' Association was not a good step and whether any early action in the matter is contemplated by the Government?

Dr. K. L. Shrimali: The hon. Member is aware that there is already an advisory committee presided over by the Home Minister and it advises the Government on problems of education. The question to be examined is whether it is necessary to have an additional committee and whether those functions are not being discharged by this advisory committee already in existence. After this examination we would be able to take a final decision and it may not take too long.

Decline in the Value of Indian Currency

+
*90 { **Shri L. Achaw Singh:**
Shri Panigrahi:
Shri M. B. Thakore:
Dr. Ram Subhag Singh:

Will the Minister of Finance be pleased to state whether it is a fact that the internal value of the Indian Currency has declined by 29 per cent as stated by the Reserve Bank Governor in his address to the institute of Bankers?

The Minister of Finance (Shri Moraji Desai): Yes, measured on the basis of general index of wholesale prices, the internal value of the rupee has declined by 29 per cent since 1947-48.

Shri L. Achaw Singh: May I know whether there has been any demand for devaluing the Indian rupee from any quarter?

Shri Moraji Desai: There may be some demand from some unthinking quarters.

Shri Bimal Ghose: May I know whether this decline in the value of the currency has adversely affected our exports and if so whether any remedial measures are proposed to be taken?

Shri Morarji Desai: Some decline is unavoidable in a rising economy but in this particular case our decline is not more than that in several other countries; it is much less. I may give some figures in this connection about the annual decline in terms of internal purchasing power between 1948 and 1958 and the annual rate of depreciation in the foreign currencies:

France	6.8	per cent
Japan	4.5	"
U.K.	4.3	"
South Africa	3.9	"
Canada	2.5	"
U.S.A.	1.8	"
West Germany	1.7	"
India	1.7	"

In a number of Latin American countries it amounts to from 13 to 38 per cent. So, this rate is much better than for the other currencies.

Shri Bimal Ghose: That was not the question.

Mr. Speaker: The hon. Member only wants to know if any steps are taken by the Government.

Shri Bimal Ghose: My question is whether the hon. Finance Minister feels that it has adversely affected our exports.

Shri Morarji Desai: No, Sir. It may affect just a little. In exports it would affect a little, but compared with other currencies also ours has not gone down more; therefore, it does not affect more.

Shri Bimal Ghose: Does he mean to say that it has not affected at all?

Mr. Speaker: Not sufficiently for the Government to interfere and take action.

Shri C. D. Pande: May I know from the hon. Finance Minister whether during his recent visit to the States, the United Kingdom and other places he noticed any fall in the value of our currency vis-a-vis dollar, sterling and Swiss franc?

Shri Morarji Desai: No, Sir. May I say to the other question also that we are constantly keeping an eye on this, but the best remedy for this is more production all round and that also we are trying to see.

Shri Ranga: Is it not a fact that if Government goes on pumping more and more currency into our circulation inflation is bound to result?

Mr. Speaker: That is normal.

Shri Raghunath Singh rose—

Mr. Speaker: The Question Hour is over

Shri Raghunath Singh: Sir, I would like to put one important question.

Mr. Speaker: I am sorry, the Question Hour is over

WRITTEN ANSWERS TO QUESTIONS

Recommendations of the Election Commission

*91. { **Shri Ajit Singh Sarhadi:**
 { **Shri D. C. Sharma:**

Will the Minister of Law be pleased to refer to the reply given to Starred Question No 127 on the 5th August, 1959 and state further progress since made in regard to implementation of the recommendations of the Election Commission?

The Deputy Minister of Law (Shri Hajarnavis): The remaining important recommendations of the Election Commission are still under the consideration of Government. These recommendations require examination in detail in consultation with the Election Commission, other Departments of Government, State Governments, other interests and political parties, etc.

before concrete proposals to implement them are finalized.

Nunmati (Gauhati) Refinery

Shrimati Mafiga Ahmed:

Shri Hem Barua:

Shri Pangarkar:

*92. { Shrimati Parvathi Krishnan:

Shri Nagi Reddy:

Shri Warior:

{ Shri D. C. Sharma:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No 425 on the 13th August, 1959 and state:

(a) the progress made in the setting up of a refinery at Nunmati (Gauhati);

(b) whether technical designs for the plant have since been received from Rumania;

(c) whether any Indians were associated in the preparation of the designs;

(d) whether special and technical assistance agreement has since been executed;

(e) if so, the details thereof;

(f) whether Rumanian Experts had visited the refinery site recently and submitted a report; and

(g) if so, the details thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) A statement is laid on the Table of the House. [See Appendix I, annexure No 38]

(b) Yes, Sir.

(c) No, Sir.

(d) Yes, Sir.

(e) The Commercial Contract closely follows the Inter-Governmental Agreement signed on the 20th October, 1958.

(f) and (g). Rumanian Experts visited the refinery site during September/October, 1959 but were not required to give a report.

Central Indian Medicinal Plants Organisation

*93. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No. 1121 on the 3rd September, 1959 and state the further progress since made in the setting up of the Central Indian Medicinal Plants Organisation?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): Steps have been taken for the promotion of cultivation of selected medicinal plants and also for the recruitment of necessary staff. A report on the progress made since September, 1959 is placed on the Table of the House. [See Appendix I, annexure No. 39]

Democratic Reforms in the Andamans

Dr. Ram Subhag Singh:

Shri Kodiyan:

Shri N. R. Muniswamy:

Shri Goray:

*94 { Shri A. K. Gopalan:

Shri Kunhan:

Shri Amjad Ali:

Shri P. C. Borooh:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a delegation from the Andamans recently waited upon the Home Minister and some other Government representatives in connection with introducing democratic reforms there; and

(b) if so, what were the main demands of the delegation?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) A statement is laid on the Table. [See Appendix I, annexure No. 40].

Foreign Experts in Coaching Cricket

*95. Shri Kodiyan: Will the Minister of Education be pleased to state:

(a) whether Government have any proposal under consideration for engaging foreign experts to give expert

training and coaching in sports particularly Cricket to coaches in India, and

(b) if so, the main details of the proposal?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir

(b) It is proposed to establish a National Institute of Sports where foreign coach Instructors will impart training in almost all games, except Hockey, to Indian coaches and players

Compassionate Gratuity Fund

*96. Shri N. R. Muniswamy: Will the Minister of Defence be pleased to state:

(a) the total Compassionate Gratuity Fund set apart and awarded in Defence Services in the years 1958 and 1959 up-to-date;

(b) the basis on which this ex-gratia award was made, and

(c) whether the scheme envisages awards to dependants of officials who died on or after June, 1953?

The Minister of Defence (Shri Krishna Menon): (a) A sum of Rs 4 lakhs was initially provided for payment to the dependants of deceased officers who died on or after the 1st June 1953 but before the 1st April, 1958. In respect of deaths on or after the 1st April 1958, the amount provided for disbursement in each financial year is Rs 1 lakh. The unexpended amount, out of the provision of Rs 1 lakh made each year, will be carried forward to the next year subject to the stipulation that in no case will the budget provision for any one financial year exceed Rs 2 lakhs

The total amount awarded from the Compassionate Gratuity Fund in the calendar year 1958 was Rs 1,31,800. The amount which has been awarded during the calendar year 1959 up-to-date is Rs 1,35,300

(b) The grants from the Fund are made on the merits of each case

subject to certain limits and other requirements prescribed by rules, by a Board consisting of the Secretary, Ministry of Defence, the Financial Adviser, Ministry of Finance (Defence) and the Chairman of the Chief of Staff Committee, with the approval of the Defence Minister

(c) Yes

Neyveli Lignite Project

*97. Shri Narasimhan: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) how many bucket belt excavators have been installed in the Neyveli Lignite area so far,

(b) whether all of them are functioning to expectation,

(c) whether any defect has been noticed in their functioning to estimated capacity, and

(d) the rate and quantity of excavatory work that is being done by these machines?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Two, each of 350 litre bucket capacity

(b) They are still on trial runs

(c) These excavators have satisfactorily passed the tests in regard to capacity and performance. No defects were noticed

(d) The rated capacity of these excavators is 920 cubic metres of solid overburden per hour, but during trial runs the average turn-over has been only about 200 cubic metres per hour. The reason for this is that the State Government are yet to make satisfactory arrangements to firm up the voltage of power supplied to the excavators. Installation of boosters is in progress. Besides, experiments are still in progress with regard to the best type of cutting teeth for the bucket wheels to tackle the Cuddalore sandstone

Nitric Acid Plant at Rourkela

*98. { Shri Kunhan:
Shri T. B. Vital Rao.

Will the Minister of Steel, Mines and Fuel be pleased to state

(a) the progress made up-to-date with regard to the construction of the nitric acid and nitro-limestone plant of the Fertiliser Factory at Rourkela by the Sindri Fertilisers and Chemicals (Private) Ltd., and

(b) when it is likely to be completed?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh). (a) Orders for the main plant and equipment are being placed by Messrs Sindri Fertilisers and Chemicals Private Ltd. About 60 per cent of the site formation work, which is the responsibility of the Hindustan Steel Ltd has been completed

(b) The plant is expected to be fully erected by November, 1961 and to be commissioned in early 1962

Calcium Carbide

*99 Shri Subbiah Ambalam Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether as a result of investigations and research conducted at the Central Electro-Chemical Research Institute, Karaikudi, there are bright prospects for setting up a calcium carbide industry in Madras State

(b) whether the new process developed at Karaikudi Institute has made it possible to produce 'A' grade carbide in the country and

(c) the annual requirement and the current production of calcium carbide in our country?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b) Experimental furnace trials carried out at the Cen-

tral Electro-Chemical Research Institute have yielded calcium carbide which on testing was found to satisfy ISI Specifications for 'A' grade product. Further investigations are in progress to establish the results fully

(c) In 1958-59, the production and consumption of calcium carbide in the country was 3797 and 13097 tons, respectively

Expert Committee on Consumption of Steel

*100. { Shri Nagi Reddy,
Shrimati Parvathi Krishnam:
Shri Warior:
Shri Ram Krishan Gupta:
Shri Ajit Singh Sarhadi.

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Unstarred Question No 727 on the 13th August, 1959 and state

(a) whether the Expert Committee appointed to survey our capacity to absorb the 4-5 million tons of finished steel to be produced by 1960-61 has completed its work

(b) if so, whether Government have received its report, and

(c) the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir) (a) Not yet, Sir

(b) and (c) Do not arise

Protected Monuments

*101. { Shri S. A. Mehdi
Shri Muhammed Elias

Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether Government have decided to reduce the number of historical protected monuments to about 8,000,

(b) if so, the reasons therefor;

(c) whether the balance will be given to States and local bodies for protection; and

(d) what will be the total number of such monuments in each State?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (d) Item 67 of list I—Union List (Seventh Schedule) of the Constitution of India lays down that Ancient and Historical monuments of national importance are the responsibility of the Union Department of Archaeology. Accordingly, the Standing Committee of the Central Board of Archaeology has been asked to examine the list of existing monuments to find out if it contains monuments which are of local importance or otherwise devoid of outstanding national importance so that they may be dropped from the Central List. In case of all such monuments, the respective States will be requested to take suitable measures for their proper preservation. The list has not been finalised yet.

Indian School of Mines and Applied Geology, Dhanbad

*102 **Shri Supakar:** Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 135 on the 5th August, 1959 and state what further steps have so far been taken to remove any shortage of staff and equipment in the Indian School of Mines and Applied Geology, Dhanbad, especially in the branches of Applied Geophysics and Petroleum Technology?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): A statement giving the required information is placed on the Table of the House.

STATEMENT

Following further steps have been taken to remove shortage of staff and

equipment in Indian School of Mines and Applied Geology, Dhanbad:—

(1) An Indian specialist in Oil Refining Practice has been appointed as Senior Lecturer in the Petroleum Technology Department

(2) Services of two officers of Oil and Natural Gas Commission have been secured for short period

(3) Services of an officer of Assam Oil Company have been secured for delivering a series of lectures on Petroleum Geology and Drilling.

(4) Part-time Lecturers and Instructors have been appointed to meet the shortage of staff in the Departments of Coal and Metal Mining

(5) Candidature of a British expert under the Colombo Plan for Petroleum Technology has been accepted and he is expected to join the School in January, 1960. Another British expert for Metal Mining is also likely to join the School very soon under the same programme

(6) Recruitment to thirteen teaching posts in the School has been entrusted to the Union Public Service Commission

(7) Orders for equipment worth Rs 330 lakhs have been placed. In addition, equipment worth Rs 193 lakhs is expected under foreign aid programmes

Tagore Centenary Celebrations

*103. **Shri Radha Raman:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether Government has finalised its scheme for celebration of the Tagore Centenary next year in India and abroad,

(b) if so, what are the details thereof,

(c) whether he held any meetings in recent months in Delhi and Calcutta in this connection, and

(d) if so, with what results?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Items for the Centenary Celebrations in 1961 are in various stages of preparation; chief among them are publications of Tagore's works, construction of theatres in State Capitals, organization of exhibition, dramatic performances and seminars in India and abroad.

(c) and (d). Yes, Sir. The present schemes were reviewed and future plans were considered

Manufacture of One-ton Trucks

***104. Shri Rameshwar Tantia:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Government have decided to manufacture one-ton trucks in defence establishments with or without any foreign assistance and collaboration; and

(b) if so, the details of the decision?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) and (b). The matter is under consideration

Chinese in India

***105. Shri Hem Barua:**
Shrimati Mafida Ahmed:
Dr. Ram Subhag Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have instituted any enquiry into the number of Chinese in India; and

(b) if so, how are they dispersed in India and how many of them are without valid documents for stay in India?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). A statement showing State-wise the number of Chinese Nationals registered in India as on the 31st October, 1959, is laid on the Table of the House [See Appendix I, annexure No. 41.] In-

formation in respect of the latter part of part (b) of the question is not readily available.

Headquarters of Hindustan Steel Limited

***106. Shri Panigrahi:**
Shri Ajit Singh Sarhadi:
Shri J. B. S. Bist:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 543 on the 19th August, 1959 and state:

(a) whether a final decision has since been taken in locating the Headquarters of Hindustan Steel Ltd., when it is shifted from Delhi; and

(b) if so, the place which has been finally selected for this purpose?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir.

(b) Ranchi.

Clash between Assam Riflemen and Manipur Police

***107. Shri Ram Krishan Gupta:**
Shri B. C. Mullick:
Shri L. Achaw Singh:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 382 on the 13th August, 1959 and state:

(a) whether the investigations into the causes of clash between the Assam Riflemen and the Manipur Police have since been completed;

(b) if so, the result thereof; and

(c) the nature of action taken against the persons who were held guilty?

The Minister of Home Affairs (Shri G. B. Pant): (a) to (c). Yes. The Commandant of the 4th Assam Rifles Battalion has been transferred and the displeasure of the Governor of Assam has been conveyed to him. It had

already been decided that the Inspector General of Police should be transferred and action was taken accordingly. The Court of Inquiry found a Subedar Major and two Jemadars of the 4th Assam Rifles Battalion responsible for the incident. Orders have been issued for the compulsory retirement of the Subedar Major and for the initiation of disciplinary proceedings against the two Jemadars as also for the transfer from the Battalion of 15 Assam Rifles personnel involved in the incident. In so far as the departmental proceedings against the police personnel are concerned, the report of the Inspector General of Police is under examination.

Grants to Educational Institutions

*108.

Shri Subodh Hansda:	{	Shri S. C. Samanta:
Shri R. C. Majhi:		

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 2130 on the 3rd September, 1959 and state whether any grant has been given to any Institution since the formation of the Advisory Committee on giving financial assistance to educational institutions of higher learning of all-India importance?

The Minister of Education (Dr. K. L. Shrimall): No, Sir

उत्तर प्रदेश के पर्वतीय जिलों में पवन शक्ति

*109. श्री अक्षत दाश्मन : क्या वैज्ञानिक अनूसंधान और सांस्कृतिक कार्य मनी उ प्रश्न, १९५६ के ताराकित प्रश्न संख्या १०१४ के उत्तर के सम्बन्ध में यह बताने की कृपा करें कि ।

(क) क्या पवन शक्ति विभाग के सचालक के पद पर इस बीच कोई नियर्कित की गई है, और

(ख) यदि हाँ, तो उत्तर प्रदेश के पर्वतीय जिलों में पवन शक्ति के उचित उप-बोग के लिए उसने घब तक क्या प्रगति की है ?

वैज्ञानिक अनूसंधान और सांस्कृतिक कार्य मनी (श्री हुमायून काविर) : (क) श्री एस० पी० बैंकटेलरन को पवन शक्ति विभाग का सहायक नियोक्त किया गया है। इन्होंने ३० अक्टूबर, १९५६ को कार्यभार संभाला है।

(ख) चूंकि यह अक्टूबर हाल ही में आध पर पाये हैं इसलिए सवाल नहीं उठता।

Cheap Radio Sets

*110.

Shri S. M. Banerjee:	{	Shri L. Achaw Singh:
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Will the Minister of Defence be pleased to state:

(a) whether Bharat Electronics (P) Ltd. has decided to manufacture cheap radio sets for public use; and

(b) if so, when production is likely to start?

The Minister of Defence (Shri Krishna Menon): (a) No such decision has yet been made

(b) Does not yet arise

All India Services Competitive Examinations

*111.

Shri Vajpayee:	{	Shri Shree Narayan Das:
Shri Damani:		
Shri Parulekar:		

Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that there is a proposal to effect reduction in the number of candidates offering themselves for the All-India Services competitive examinations by barring from the examination those whose marks at the graduation test are below a prescribed minimum.

(b) whether the advice of the Union Public Service Commission and the University Grants Commission has been sought about this matter,

(c) if so, their opinion in thus regard, and

(d) the decision taken by Government?

The Minister of Home Affairs (Shri G. B. Pant): (a) Proposal to restrict admission to the All-India and Central Services Competitive Examination to candidates who are at least II Class degree holders has been examined

(b) Yes

(c) The University Grants Commission opened that in view of the lack of uniformity in the practice of classification of successful candidates in the examinations of the Universities of India it would be sufficient to lay down that no candidate who had obtained less than 45 per cent marks in the aggregate at the graduation test will be admitted to the Examination

The Union Public Service Commission desired to have the views of the State Governments and of the Ministries concerned before tendering their advice

(d) It has been decided to drop the proposal for the present

Premium Rates of Life Insurance Corporation

*112. **Shri Ajit Singh Sarhadi:** Will the Minister of Finance be pleased to state

(a) whether reduction in the premium rates of Life Insurance Corporation in some foreign countries has in any way increased the Insurance business there and

(b) other steps taken to augment the business in those countries?

The Deputy Minister of Finance (Shrimati Tarakeshwari Sinha): (a) Yes, Sir, but it would not be correct to attribute this increase only to reduction in premium rates

(b) (i) Better service to the policy-holders by opening offices at key centres in charge of experienced and trained personnel, decentralisation of work and greater delegation of power to local officers

(ii) Revision in Agents' Commission rates with a view to bring them in line with the Commission rates offered by well established foreign and local insurers

(iii) Frequent visits by Senior Executives from India in order to get a better appreciation of the local conditions and problems

Expansion of Artificial Limb Centre, Poona

*113. **Shri Kunhan:**
Shri T. B. Vittal Rao:

Will the Minister of Defence be pleased to state

(a) whether the Commandant In-charge of the Artificial Limb Centre, Poona has submitted any plans for the expansion of the Centre,

(b) if so, the nature of decision arrived at, and

(c) whether there is any proposal to have a separate hospital for the Centre?

The Deputy Minister of Defence (Sardar Majithia): (a) No, Sir

(b) Does not arise

(c) No, Sir

There is, however, a proposal under consideration to have a convalescent Wing for renewal and repair cases

Education of the Handicapped

*114. **Shri Rameshwar Tantia:** Will the Minister of Education be pleased to state

(a) whether it is a fact that the Council for the Education of the Handicapped have decided to launch a campaign for providing more facilities to the handicapped; and

(b) if so, what are the additional facilities proposed to be given in addition to the existing ones?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). No, but on the advice of the Council certain schemes for providing facilities for the handicapped are being considered for inclusion in the Third Plan.

Facilities for Backward Classes Students in Delhi University

*115. { **Shri D. C. Sharma:**
 { **Shri Ram Krishan Gupta:**

Will the Minister of Education be pleased to state:

(a) whether Delhi University has finalised a scheme for giving better educational facilities to the students of Backward Classes; and

(b) if so, what is its nature?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir

(b) Does not arise

Kerala Jenmkaram Payment (Abolition) Bill, 1957

*116. { **Shri Ram Krishan Gupta:**
 { **Shri A. K. Gopalan:**
 { **Shri V. P. Nayar:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No 1601 on the 27th August, 1959 and state

(a) whether the Kerala Jenmkaram Payment (Abolition) Bill, 1957 has since been considered, and

(b) if so, the nature of the decision taken?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b) The matter is still under consideration

Theatres

*117. { **Shri Panigrahi:**
 { **Shri Ram Krishan Gupta:**
 { **Shri L. Achaw Singh:**
 { **Shri D. C. Sharma:**
 { **Shri Surendranath**
 { **Dwivedy:**
 { **Shri Muhammed Elias:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 848 on the 27th August, 1959 and state:

(a) whether Government have received plans for theatres from the State Governments;

(b) if so, the details thereof;

(c) whether they have examined them,

(d) if so, the result thereof; and

(e) the progress made in the execution of the Scheme

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b) Yes, Sir. Plans have been received from the State Governments of Andhra Pradesh, Bombay, Jammu and Kashmir, Madhya Pradesh, Orissa and Punjab

(c) and (d) Yes, Sir and the comments of the Government of India have been communicated to the States concerned

(e) The States have been asked to start the work and to intimate to the Government of India the anticipated expenditure during the current financial year

दिल्ली में विजली का समाप्ति

*118. { **श्री भक्त दर्शन :**
 { **श्री नवल प्रभाकर :**
 { **श्री पद्म देव :**
 { **श्री ही० चं० शर्मा :**

क्या नृ०-कार्य मंत्री २७ अगस्त, १९५६ के तारांकित प्रश्न संख्या ८६१ के उत्तर के मध्यमे में यह बताने की कृपा करें कि दिल्ली में विजली का समाप्ति बनाने के सम्बन्ध में क्या प्रगति हुई है?

गृह-कार्य मंत्रालय ने राज्य बंडी (बी डस्टर) : टाउन प्लानिंग बोर्ड-मिशन ने बिजली के समशान का प्रारम्भिक लाका बना लिया था । यह दिल्ली नगर नियम विस्तृत भवरो तैयार कर रहा है ।

Delhi State Central Co-operative Stores

*119. { Shri S. M. Banerjee:
Shri Bhakt Darshan:
Shri Naval Prabhakar:

Will the Minister of Home Affairs be pleased to refer to the answer given to Starred Question No. 1372 on the 11th September, 1959 and state:

(a) whether investigation in regard to complaints of some irregularities in the accounts of Delhi State Central Co-operative Stores has since been completed; and

(b) if so, the results thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The investigation is in progress

(b) Does not arise

Indian Oil Company Limited

*120. { Shri Ajit Singh Sarhadi:
Shrimati Parvathi Krishnan:
Shri Warior:
Shri Nagi Reddy:
Shri D. C. Sharma:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the Indian Oil Company Ltd. has prepared any detailed proposals for the distribution of petroleum products;

(b) if so, the nature of the proposals; and

(c) whether any co-operation and co-ordination is envisaged between Indian Oil Company Ltd and the existing oil companies in the distribution of petroleum products?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). It will take some time for the Indian Oil Company Limited to formulate their detailed proposals for the distribution of petroleum products. Their programme is, however, expected to include, inter alia—

(i) distribution of the products of the two Government refineries, being constructed at Gauhati and at Barauni;

(ii) imports of deficit products; and

(iii) supply of requirements of Government Departments and Undertakings.

(c) The existing Oil Companies already have product exchange and such mutually advantageous arrangements; the Indian Oil Company also hopes to have such co-operation and co-ordination with them

Capital Punishment

*121. **Shri Rameshwari Tantia:** Will the Minister of Home Affairs be pleased to state:

(a) the number of death sentences awarded in different States in 1957, 1958 and 1959 (upto September), and

(b) the number of persons actually executed during the same period?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). Information is being collected from the State Governments, who are primarily concerned with the subject-matter, and it will be laid on the table of the House

आधात लाइसेंसों की अवधि का समाप्त होना

१३०. श्री प्रकाश शीर शास्त्री : नवा इस्पात, लाल और ईंधन मन्त्री यह बताने की कृपा करें कि

(क) किसने अपारियों के इस्पात के आयात-निर्यात के लाइसेंसों की अवधि ३१-१-५८ को अंतात् उस तरीके को

विस्तृत इस्तात के आयात के लाइसेंसों पर प्रतिबन्ध लगाया गया था, समाप्त हो गयी थी;

(क) क्या ऐसे भी कुछ भागों दे जिनमें प्रतिबन्ध लगाने के बाद भी इस्तात के आयात के लिए वाणिज्यिक आयात प्राप्ति कारी द्वारा फिर से नये लाइसेंस बना दिये गये; और

(ग) कितने मूल्य के तथा कितने टन इस्तात के लाइसेंस फिर से नये बना दिये गये और उन्हें फिर से नया बनाने के क्या कारण थे?

इस्तात, ज्ञान और ईच्छन मंत्री (सरदार सर्वज्ञ सिंह) . (क) उन क्षारियों की सूची, जिनके लाइसेंस ३१-१-५८ को समाप्त हो गई थी, फिर से नया नहीं किया गया।

(ल) ऐसा कोई भी व्यापारिक लाइसेंस, जिसकी अवधि ३१-१-५८ को समाप्त हो गई थी, फिर से नया नहीं किया गया।

(ग) प्रश्न ही नहीं उठता।

Polytechnics in Bombay

131. Shri Pangarkar: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Bombay Government has sent any scheme for opening of new polytechnics during 1959-60 and the remaining period of the Second Five Year Plan;

(b) if so, whether the scheme has been approved, and

(c) the location of the institutes?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The Government of Bombay have sent schemes for the establishment of one polytechnic under the State Five Year Plan and two polytechnics under the Centrally sponsored scheme.

(b) The schemes are under consideration of the All India Council for Technical Education

(c) The Polytechnic under the State Plan has been established at Dohad. The locations of the polytechnics proposed under the Centrally sponsored scheme have yet to be decided by the Regional Committee and the Government of Bombay.

Excavations in Bombay

132. Shri Pangarkar: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any excavations are being carried out in Bombay State during 1959-60, and

(b) if so, with what result?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b) The excavations at Lothal, District Ahmedabad, are to be carried out during 1959-60 but have not started as yet.

Protected Monuments of Aurangabad

133. Shri Pangarkar: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the total amount allotted for the maintenance and special repairs of each of the protected monuments in Aurangabad district (Bombay State) for the year 1959-60, and

(b) whether the amount allotted in the year 1958-59 for the above purpose has been fully spent?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a)—

	Rs
1 Ajanta Caves, Aurangabad	35,740
2 Ellora Caves, Aurangabad	42,950
3 Bibi-ka-Maqbara, Aurangabad	26,390
4 Aurangabad Caves, Aurangabad	5,300
5 Daulatabad Fort, Aurangabad	6,458
6. Pitsalkhora Caves, Aurangabad	4,161
7. Tomb of Malik Ambar at Khultabad	2,032
8 Tomb of Aurangzeb at Khultabad	150

(b) Over two-thirds of the provision was utilized.

Primary and Secondary School Teachers, Bombay

134. **Shri Pangarkar:** Will the Minister of Education be pleased to state:

(a) whether the Bombay Government have included in the Second Five Year Plan a scheme for the revision of salary scales of teachers of primary and secondary schools of local bodies in that State; and

(b) if so, the total amount given so far by the Central Government to the Government of Bombay for this purpose?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) The State Plans do not give information according to management of schools. The required information is, therefore, being collected from the State Government.

Teachers of Affiliated Colleges in Bombay

135. **Shri Pangarkar:** Will the Minister of Education be pleased to state:

(a) whether the affiliated colleges in Bombay have received financial help from the University Grants Commission for the improvement of salary scales of teachers; and

(b) if so, the amount so far given to these colleges?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir

(b) Rs 3,31,000 (upto 2nd November, 1959).

Arrest of Pakistani Couriers

136. { Shri N. M. Deb:
Shri Kodiyan:
Shri Warior:

Will the Minister of Home Affairs be pleased to refer to the reply given

to Starred Question No. 392 on the 13th August, 1959 and state:

(a) whether investigations by Government in regard to arrest of two Pakistani couriers have been completed;

(b) the results of the investigations; and *

(c) whether any steps have been taken against the arrested persons?

The Minister of Home Affairs (Shri G. B. Pant): (a) to (c). We have addressed the Government of Jammu and Kashmir for the desired information which will be placed on the table of the House when received.

Leakage in Units constructed by M.E.S.

137. **Shri Morarka:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that nine units constructed by the Military Engineering Services in a certain naval station for keeping naval stores during the period 1951-54 were found leaking in May, 1955 during rains as a result of which an expenditure of Rs 70,959 was incurred for their repairs; and

(b) whether the responsibility has been fixed for this defective work?

The Minister of Defence (Shri Krishna Menon): (a) Yes, Sir. A substantial portion of the expenditure of Rs 70,959 was incurred on modifications which were found necessary in the light of experience and only a small portion was spent on repairs.

(b) The matter is under scrutiny

Sale of Timber

138. **Shri Morarka:** Will the Minister of Defence be pleased to state:

(a) whether an auction sale for 2,500 cft of timber held on the 10th October, 1952 could not be completed due to shortage in the quantity of timber;

(b) whether any enquiry has been made by the Garrison Engineer regarding the shortage in quantity; and

(c) if not, the reasons therefor?

The Minister of Defence (Shri Krishna Menon): (a) An auction sale was held on the 10th October, 1952, but was not completed. The reasons therefor are being investigated

(b) and (c). The matter is under inquiry.

State Bank of India Branches in Bihar

139. Shri Anirudh Sinha: Will the Minister of Finance be pleased to state the number of branches of the State Bank of India opened in the State of Bihar so far?

The Minister of Finance (Shri Morarji Desai): Since it was constituted on the 1st July, 1955, the State Bank of India has opened 26 branches in Bihar upto the 31st October, 1959

Branches of State Bank of India in Jammu and Kashmir

140. Shri Inder J. Malhotra: Will the Minister of Finance be pleased to state:

(a) the number of branches of State Bank of India opened in Jammu and Kashmir State so far; and

(b) whether Government have any proposals to open any new branches during 1959-60?

The Minister of Finance (Shri Morarji Desai): (a) The State Bank of India has one branch each at Jammu and Srinagar and also maintains a pay office at Guimarg for certain months in the year. These offices were taken over from the Imperial Bank on 1-7-1955 when the State Bank of India was constituted.

(b) The branch expansion programme of the State Bank does not cover the State of Jammu and Kashmir which is served by the Jammu and Kashmir Bank. The question of establishing new branches of the State Bank during 1959-60 does not, therefore, arise.

Illegal Mint in Delhi

141. Shri Ramji Verma: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that an illegal mint has been unearthed by the Delhi Police at Serai Pipal Thala in Alipur Police Station area; and

(b) how many persons have been arrested in this connection?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) Two.

Medicinal Herbs

142. Shri Vidya Charan Shukla: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that during their recent tour of the forest areas of Bastar District in Madhya Pradesh, Dr. Subramaniam of the Botanical Survey of India and Shri A. N. Henry, Chief Botanical Expert of the Government of India, had come across certain herbs and plants which are likely to be found valuable in the laboratories for preparation of costly medicines; and

(b) if so, whether any steps are being taken to establish the utility and proper exploitation of these herbs and plants?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr M. M. Das): (a) and (b). Dr. K. Subramaniam, Regional Botanist, Southern Circle, Botanical Survey of India and Shri A. Henry, Herbarium Assistant in that Department, collected a number of plants during their recent tour of the forest areas of Bastar State in Madhya Pradesh, under the usual programme of exploration work. Some plants of known medicinal value were also collected but none of the plants can be said to be of special medicinal value or significance.

.. Tobacco Cultivation in Punjab

143. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) the total area brought under tobacco cultivation in Punjab State during 1958-59; and

(b) the income accrued in excise duty therefrom?

The Minister of Finance (Shri Morarji Desai): (a) The total area brought under tobacco cultivation in Punjab State during 1958-59 was 5,016 acres.

(b) Since the scheme of tobacco excise provides for retention of tobacco without payment of duty for five years, movement of tobacco in bond from one State to another and collection of duty from the licensee who ultimately clears the goods for home consumption, it is not possible to give the revenue derived from the 1958-59 crop. However, the revenue realised during 1958-59 in Punjab State from tobacco cleared for home consumption amounted to Rs. 56,64,933.00

Contract System in M.E.S.

144. Shri D. C. Sharma: Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 203 on the 5th August, 1959 and state:

(a) the nature of further steps that are being taken to eliminate or minimise contract system in M.E.S.; and

(b) the value of work done through contract system and departmental labour separately in 1959-60 in M.E.S.?

The Minister of Defence (Shri Krishna Menon): (a) The matter is still under consideration.

(b) Information will be collected and laid on the Table of the Lok Sabha, as early as possible, after the end of the financial year 1959-60.

Expenditure Tax

145. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) the total number of assessee registered during 1959-60 so far under the Expenditure Tax Act; and

(b) the amount of tax levied during the same period?

The Minister of Finance (Shri Morarji Desai): (a) The number of assessee registered upto 30-9-1959 is 7,767.

(b) The amount of tax levied from 1-4-1959 to 30-9-1959 is Rs. 21.12 lakhs.

Foreign Tour by Government Officials

146. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) the total number of Government officials who went out of India during the year 1959 so far;

(b) the purpose for which they went abroad;

(c) the total amount of expenditure incurred on them; and

(d) the amount of foreign exchange released?

The Minister of Finance (Shri Morarji Desai): Requisite information is being collected from the various Ministries/Departments and will be laid on the Table of the House when ready.

Wealth-tax Collections

147. Shri D. C. Sharma: Will the Minister of Finance be pleased to state the total amount of wealth-tax collected during 1959-60 so far?

The Minister of Finance (Shri Morarji Desai): The total amount of Wealth-tax collected during 1959-60 upto 30-9-1959 is Rs. 1,58,600.

Teachers in Orissa

148. Shri Panigrahi: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No 1831 on the 31st August, 1959 and state:

(a) the number of teachers and inspecting officers who have been appointed in Orissa during 1959-60 so far;

(b) the number of quarters for women teachers which have been completed during the same period;

(c) the total number of teachers who were allotted to Orissa for appointment in 1958-59, 1957-58 and 1958-59 under this scheme, and

(d) the total number of such teachers who have been actually appointed from 1956-57 to 1958-59?

The Minister of Education (Dr K L. Shrimall): (a) and (b) The information has not so far been received from the State Government

(c) Since the scheme of Relief of educated unemployment and expansion of primary education was not in operation during 1956-57 and 1957-58, the question does not arise. During 1958-59, 1,000 teachers were allotted to Orissa Government

(d) The question does not arise for the years 1956 to 1958. Information in respect of 1958-59 is still awaited

Exploitation of Iron Ore in Orissa

149 Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No 583 on the 19th August, 1959 and state

(a) which portions of the Cuttack district have been recommended by the Expert Committee for reservation for State exploitation

(b) when did the Committee submit its report;

(c) the total acreage of iron ore-bearing areas in Orissa which the

251 (A) LSD-3

Committee recommended for reservation for State exploitation, and

(d) The estimated iron ore deposits in those areas?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) The Expert Committee for Orissa recommended that all the free area in the district of Cuttack should be kept reserved till detailed investigations are carried out

(b) The Committee submitted its report on 11th April, 1959

(c) Besides the free available area of Cuttack district and the free areas of Mayurbhanj district containing vanadiferous iron ores, the total acreage of iron ore-bearing areas recommended for reservation in the three blocks of Keonjhar and Sundergarh districts is 165 76 sq miles

(d) The total iron ore deposits in the three reserved blocks of Keonjhar and Sundergarh districts have been estimated at 509 million tons. Pending demarcation of boundaries and investigation of the deposits and assessment of the reserves in Mayurbhanj and Cuttack districts, the estimates of iron ore reserves of these districts are not yet known

Protected Monuments in Orissa

150 Shri Panigrahi: Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether any allocation has been made for the maintenance and repair of Konarak Temple in Orissa in 1959-60,

(b) whether any allocation has been made in 1959-60 for repair and maintenance of other protected monuments in Orissa; and

(c) if so, the amounts sanctioned for the purpose?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr M. Das): (a) and (b) Yes, Sir.

	Rs
(c) (i) Konarak Temple	18,070
(ii) Other monuments in Orissa	54,267

Playgrounds in Orissa Educational Institutions

151. Shri Panigrahi: Will the Minister of Education be pleased to state:

(a) whether the Orissa Government have sent in the names of educational institutions which have no playgrounds or have inadequate facilities for the purpose of Central aid;

(b) whether any aid has been made available to such institutions in Orissa in 1959-60; and

(c) if so, the amount thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir

(b) and (c) It has now been decided to place lumpsum grants at the disposal of the State Governments for distribution among eligible educational institutions for acquisition of playgrounds. A sum of Rs 24,000 has been sanctioned in favour of the Orissa State Government for this purpose

Scholarships for Studies Abroad

152. Shri Panigrahi: Will the Minister of Education be pleased to state the total number of students who were awarded scholarships by the Government of India for study abroad during 1958-59 and 1959-60 so far, State-wise?

The Minister of Education (Dr. K. L. Shrimali): A statement is laid on the Table of the House.

State	STATEMENT		
	1958- 59	1959- 60	Total
Assam (Naga Hill.)		1	1
Andhra Pradesh	1		1
Uttar Pradesh	1		1
West Bengal	1		1
TOTAL	3	1	4

Labour and Social Service Camps

**153. { Shri Panigrahi:
Shri Pangarkar:**

Will the Minister of Education be pleased to state:

(a) the number of labour and social service camps opened in the country during 1959 so far for students and the youth with the assistance of the Central Government (State-wise);

(b) the expenditure incurred for each State, and

(c) which organisations conducted these labour and social service camps?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c) A statement is laid on the Table of the House. [See Appendix I, annexure No 42].

Taxes in Orissa State

154 Shri Panigrahi: Will the Minister of Finance be pleased to state the amount of money collected by the Government of India by way of taxes and other revenue measures in the Orissa State during 1957-58 and 1958-59?

The Minister of Finance (Shri Morarji Desai):

1957-58	1958-59
Rs. 3,03,95,000	Rs. 3,73,49,000

The above does not include receipts under various major heads in the group "Civil Administration, Currency Mint, Civil works etc", as these are receipts not on account of any revenue measures adop'ed, but on account of services rendered and supplies made

International Finance Corporation

155 Shri Panigrahi: Will the Minister of Finance be pleased to state the number of investments that the International Finance Corporation has made in India so far?

The Minister of Finance (Shri Morarji Desai): The International Finance Corporation has so far agreed

to invest up to \$ 15 million in the Republic Forge Company of Hyderabad and up to \$ 0.85 million in the Kirloskar Oil Engines Limited of Poona

Orissa Mining Corporation

156. Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No 704 on the 22nd August, 1959 and state

(a) the names of the areas in Keonjhar, Dhenkanal, Kalahandi, Sundergarh and Mayurbhanj districts in Orissa which have been prospected by the Orissa Mining Corporation,

(b) the particular areas which the Orissa, Mining Corporation has located for exploitation,

(c) the nature of ores contained in those areas,

(d) whether the Orissa Mining Corporation has applied for lease in Tomka mining area in Sukinda since its inception, and

(e) whether its application was forwarded to the Government of India for consideration?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b) A statement giving the information is laid on the Table [See Appendix I, annexure No 43]

(c) All the deposits contain saleable grades of iron or manganese ore, as the case may be

(d) Yes, Sir

(e) No, Sir

1961 Census

157. { Shri Ram Krishan Gupta.
Shri C. K. Bhattacharya:
Shri Bibhuti Mishra:
Shri Hem Raj:
Shri Hem Barua:

Will the Minister of Home Affairs be pleased to refer to the reply given

to Unstarred Question No 1049 on the 19th August, 1959 and state

(a) whether the Census Schedules and the programme for 1961 Census enumeration have been discussed and finalised, and

(b) if so, the details thereof?

The Minister in the Ministry of Home Affairs (Shri B N Datar): (a) Yes

(b) The next Census will relate to the sunrise of 1st March, 1961. The actual enumeration will be done during the 22 days i.e., 10th February to 3rd March, 1961. During the first 19 days the enumerator will visit every household for enumeration and during the next three days he will make a revisional round of the households to check the completeness of his enumeration and make any corrections for births, deaths or unenumerated visitors

At the 1961 Census demographic, economic and social data relating to each individual will be collected. Demographic data will relate to sex, age, marital status, birth place and migration. Economic data will relate to work done, industry in which work is done and activity if not working. Social and Cultural data will relate to nationality, religion, Scheduled Caste and Scheduled Tribe, literacy and education, mother tongue and secondary language. A special feature of the next Census is that information on household basis will be collected relating to household cultivation and household industry

Reform in System of Examination

158. { Shri Ram Krishan Gupta
Shri M. L. Dwivedi
Pandit D. N. Tiwari
Shri Harish Chandra
Mathur:

Will the Minister of Education be pleased to refer to the reply given to

Unstarred Question No. 730 on the 18th August, 1959 and state:

(a) whether the Committee set up by the University Grants Commission to examine the question of reform in the system of examination in the Indian universities has submitted its final report;

(b) if so, the details thereof; and

(c) the nature of action taken so far to implement the recommendations of the Committee?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir

(b) and (c) Do not arise

Minerals in Mohindergarh

159. Shri Ram Krishan Gupta: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 456 on the 10th August, 1959 and state the nature of steps taken or proposed to be taken to exploit the mineral quartz which has been found in sufficient quantity and suitable for commercial purposes in District Mohindergarh?

The Minister of Mines and Oil (Shri K. D. Malaviya): The State Government is proposing to declare the area containing quartz as available for grant to private parties for exploitation

Service Co-operatives in Cantonments

160. { Shri Ram Krishan Gupta:
Shri Padam Dev:
Shri D. C. Sharma:

Will the Minister of Defence be pleased to refer to the reply given to Starred Question No 1230 on the 8th September, 1959 and state:

(a) whether Government have since considered the proposal to encourage setting up of Service Co-operatives in Cantonment areas; and

(b) if so, the result thereof?

The Minister of Defence (Shri Krishna Menon): (a) and (b). It is the policy of Government to encourage co-operatives. The proposal referred to in reply to Starred Question No. 1230 on 8-9-1959 is still under consideration.

Cost of Production of Steel

161. Shri Ram Krishan Gupta: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No. 2101 on the 3rd September, 1959 and state:

(a) whether the revision of estimates of likely cost of production of steel in the three steel plants has since been completed; and

(b) if so, the details thereof?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Not yet Sir

(b) Does not arise.

Central Pool of Engineering Specialists

162. { Shri Ram Krishan Gupta:
Shri D. C. Sharma:
Shri Vidya Charan Shukla:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 997 on the 31st August, 1959 and state the further progress made so far in setting up a central pool of engineering specialists?

The Minister of Home Affairs (Shri G. B. Pant): The scheme for the constitution of a central pool of Engineers is under active consideration in consultation with the concerned Ministries

Army Housing Project

163. { Shri Ram Krishan Gupta:
Dr. Ram Subhag Singh:

Will the Minister of Defence be pleased to state:

(a) the nature of progress made so far in the completion of Rs. 75 lakhs Army Housing Projects in Jammu area; and

(b) the details thereof?

The Minister of Defence (Shri Krishna Menon): (a) and (b). Presumably, the Hon'ble Member has in mind project for provision of hutted accommodation for troops at Kaluchak in Jammu Area. This was administratively approved on the 12th August, 1959, at an estimated cost of Rs. 74.83 lakhs. The work on the project was started in October, 1959.

Children's Museum

164. { Shri Ram Krishan Gupta:
Shri D. C. Sharma:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 995 on the 31st August, 1959 and state:

(a) whether the Scheme for Children's Museum in New Delhi has since been finalised; and

(b) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrimali): (a). No, Sir;

(b). Does not arise.

Wells in Orissa State

165. Shri B. C. Mullick: Will the Minister of Home Affairs be pleased to state:

(a) the number of wells that have been sanctioned under Centrally sponsored schemes, during the years 1956-57 to 1959-60 so far for providing water facilities to the Scheduled Castes in Orissa; and

(b) the amount of expenditure involved therein?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). During the years 1956-57 to 1958-59, 159 wells were sanctioned at a total cost of Rs. 2.40 lakhs for providing water facilities to Scheduled

Castes under the Centrally sponsored schemes in Orissa. For 1959-60, a sum of Rs. 0.80 lakhs is provided for the construction of 53 wells.

दिल्ली में बुद्ध परिनिर्वाण जयती स्थारक

१६६. { श्री भक्त दर्शन :
श्री नवल प्रभाकर :

कथा वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य मंत्री ५ अगस्त, १९५९ के अतारांचित प्रदेश संघ्या १६३ के उत्तर के सम्बन्ध में यह बताने की बृप्ता करेंगे कि :

(क) दिल्ली में बुद्ध परिनिर्वाण जयन्ती स्थारक के निर्माण में अब लंक वया प्रगति हुई है ;

(ख) निर्माण कार्य तक पूरा हो जाने की आशा है ; और

(ग) इस पर कितना व्यय होने का अनुमान है ?

वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य मंत्री (श्री हुमायून कबिर) : (क) ३१-१०-१९५६ को स्थिति इस प्रकार थी :—

(१) पार्क के चारों ओर तार का बेड़ा, कच्चे पानों देने का मेन और बांटने का लाइन और सभ्य कम पम्प हाउस पूरे हो गये हैं।

(२) बर्गिचा का काम ७५ प्रतिशत पूरा हो गया है।

(३) पानी जमा करने के टंक, नहरों, नहरों के बाजू की दीवालों पार्क करने की जगहों और आने जाने की सड़क का काम ३० प्रतिशत पूरा हो गया है।

(ख) ३१-३-१९५६ तक काम के खत्म होने की उम्मीद है।

(ग) अब तक रु० ७,२२,३००/- की रकम मंजूर की गई है।

Late Duty Allowances to Government Employees

167. Shri Ram Garib: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a late duty allowance is permissible to Government servants who put in extra hours of duty after completing the normal hours of duty;

(b) if so, whether Government have provided or propose to provide similar concession for those who are called upon to put in extra hours of work in the morning before the commencement of their normal hours of work;

(c) if not, what are the reasons for not allowing a similar concession in such cases; and

(d) what concessions are allowed in cases where a person has to put in extra hours of duty both in the morning and evening?

The Minister of Finance (Shri Morarji Desai): (a). Yes, Sir. However, this allowance is restricted to the non-gazetted and Class IV staff working in the Secretariat and Attached Offices of the Government of India and in the offices of Union Public Service Commission, Supreme Court of India, and the Election Commission only.

(b). The Government have allowed this concession in the case of those who are called upon to put in extra hours of work in the morning also.

(c). Does not arise.

(d). The late duty allowance at the following rates is allowed:—

	Non-gazetted staff	Class IV staff
	Rs.	Rs.
For exceeding 9 hours of continuous duty	1	0.75
For exceeding 11 hours of continuous duty	2	1.00
For exceeding 13 hours continuous duty	3	1.25

Photographs of Voters

168. { Shri S. M. Banerjee:
Shri Panigrahi:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 828 on the 27th August, 1959 and state:

(a) whether all the voters in the South West constituency in Calcutta have been photographed in connection with the coming bye-elections to Lok Sabha;

(b) if not, by what date photographs will be completed; and

(c) when this bye-election is likely to be held?

The Deputy Minister of Law (Shri R. M. Hajarnavis): (a) No, Sir. About one-third of the voters in the Calcutta South West Parliamentary constituency have so far been photographed.

(b) The work of taking photographs and issuing identity cards to voters is expected to be completed by the middle of January, 1960.

(c) The bye-election will be held immediately thereafter, in February or March, 1960.

Discharge of Personnel

169. Shri Vajpayee: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that more than three hundred people have been discharged from 124 Inf Bn TA New Delhi;

(b) if so, the reasons therefore;

(c) whether Government have received complaints of harassment and maltreatment against the Commanding Officer; and

(d) the action taken thereon, if any?

The Minister of Defence (Shri Krishna Menon): (a) to (d). A statement is given below:

STATEMENT

124 Inf Bn TA was raised in 1956. Since its raising, 320 individuals have been discharged from this unit. Out of this number, 269 were discharged on compassionate grounds at their own request. The reasons for the discharge of the others are given below:

(i) Discharged being untraceable	35
(ii) Discharged for not attending annual training	4
(iii) Discharged as unlikely to become efficient soldiers	12
TOTAL	51

2. Some complaints about maltreatment and harassment have been received and they are under investigation.

हिमाचल प्रदेश में तेल सर्वेक्षण

१७०. श्री पद्म देव : क्या इस्पात, खान और इंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश के किन-किन स्थानों पर अब तक पैट्रोल की खोज के लिए सर्वेक्षण किया गया है ; और

(ख) इन स्थानों में से किन-किन स्थानों पर खोज का कार्य आरम्भ कर दिया गया है ?

खान और तेल मंत्री (श्री के० दे० मालवीय) : (क) तथा (ख) मण्डी और विलासपुर के जिलों में जोगिन्द्र नगर से लेकर मण्डी में से होता हुआ पश्चिम में डेहर और सारकोधाट तक तीसरा Sedimentary भूगर्भीय मान चित्रण किया गया है। सिरमूर जिले में भी भूगर्भीय मान

चित्रण किया गया। हिमाचल प्रदेश में भूगर्भीय मान चित्रण जारी रहेंगे। अभी तक किसी स्थान पर व्यधन (drilling) का काम आरम्भ नहीं किया गया।

हिमाचल प्रदेश में गन्धक की खोज

१७१. श्री पद्म देव : क्या इस्पात, खान और इंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश के किन-किन स्थानों पर अब तक गन्धक की खोज के लिए सर्वेक्षण किया गया है ; और

(ख) इन स्थानों में से किन-किन स्थानों पर खोज का कार्य आरम्भ कर दिया गया है ?

खान और तेल मंत्री (श्री के० दे० मालवीय) : (क) हिमाचल प्रदेश में निम्नलिखित स्थानों पर भारतीय भूगर्भीय सर्वेक्षण विभाग ने Pyrites भूमंडारों का अनुसन्धान किया है :—

(१) रामपुर के पास नगली गढ़ में ; उरनी के पास चारगांव में ; और बशहर में सिसाओं तथा पुरबनी में ।

(२) हिमाचल प्रदेश की सिरमूर रियासत में सायासू और डियन-डोन में ।

(३) मूलराज नामक खानों में, कर्योंथल ज़िला शिमला की जो पूर्व में कसुंपटी और पश्चिम में तारादेवी रेलवे स्टेशन के बीच और शिमला नगर के दक्षिण में घाटी में पाई जाती हैं। इन खानों में रेहाना खान, बढ़ी खान और क्यारी खान शामिल हैं।

(४) शिमला की पहाड़ियों में बन्दिघाट, और क्यारी (शामरी)

नाला में ; रेहाला के उत्तर में ;
और छोटा शिमला के दक्षिण में ।

(५) जिला महासू में मतियाना स्थान पर ।

(६) जिला महासू की सियोनी तहसील के जियोरा नामक स्थान के समीप तथा पानी के गम्भीरों में ।

(७) जिला चम्बा की चुआरी तहसील के घाटसनी नामक गंड के दो फरलाग दूरी पर एक छोटी नदी में ।

(८) इन किये गये अनुसन्धानों से कोई मूल्यवान खनिज प्राप्त नहीं हुआ है । अतः इस प्रदेश में कार्य प्रारम्भ करने का प्रयत्न नहीं उठता है ।

संस्कृत आयोग का प्रतिवेदन

१७३.

सी पथ देव :	{	सी राम कृष्ण गुप्त :
सी शौरी चंद्र शर्मा :		सी चांगरकर :

क्या जिला मंत्री २७ अगस्त, १९५६ के तारांकित प्रश्न संख्या ८४६ के उत्तर के सम्बन्ध में एक ऐसा विवरण सभा पट्ट पर रखने की कृपा करेंगे जिसमें निम्नलिखित बानकारी वी गई हो ।

(क) संस्कृत आयोग के प्रतिवेदन के बारे में विभिन्न विश्वविद्यालयों और राज्यों से प्राप्त प्रतिवेदनों की विशेष बातें क्या हैं ।

(ख) केन्द्रीय संस्कृत बोर्ड के सामने लीन-कीन सी सिफारियों रखी गयी थीं और उनके सम्बन्ध में बोर्ड ने क्या परामर्श दिया ; और

(ग) संस्कृत आयोग की सिफारियों की कार्यान्वयन करने में और क्या प्रगति हुई है ?

शिक्षा मंत्री (डॉ कौशल श्रीवास्तव) :

(क) और (ख) संस्कृत कमीशन की विषय-रियों की मुख्य बातें, राज्य सरकारों। संघ क्षेत्र प्रशासनों और विश्वविद्यालयों की टिप्पणियों का एक सामान्य सारोच्च और केन्द्रीय संस्कृत बोर्ड की सिफारियों का विवरण सावधान लगा है । [वैतिवे वरिक्षित १, अनुबन्ध संख्या ४४]

टिप्पणियों में विभिन्न प्रविकारियों द्वारा बतायी गयी कुछ विशेष बातें भी इसमें दी गयी हैं ।

(ग) सभी राज्य सरकारों / संघ क्षेत्रों से उत्तर/टिप्पणिया प्राप्त होने के बाद कमीशन की सिफारियों पर अन्तिम निर्णय दिया जावेगा । मध्य प्रदेश राज्य सरकार और दिल्ली संघ क्षेत्र के उत्तरों की प्रतीक्षा है । सिफारियों को अमल में लाने का प्रयत्न उन पर अन्तिम निर्णय हो जाने के बाद ही उठेगा ।

Limestone in U.P.

173. Shri D. C. Sharma: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the quantity and quality of the limestone reserves in Dehradun-Mussoorie area of Uttar Pradesh have been assessed; and

(b) if so, the details thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). Yes, Sir. The formation which is estimated to contain a quarriable reserve of 403, 759, 700 tons of limestone upto 100 ft. distance along dip occurs in the hills near Sisoli about 8 miles as the crow flies to the east-north-east of Dehra Dun at the one end and runs in a general north-west direction along Sehastadhara, Jud, Karwan, Oak Grove, Jharipani, Bhatta, Hathipada and upto the Cloud End south of Mussoorie on the other.

The qualitative distribution of the above reserve is as follows:

	Quarriable re-serves in tons up to 100 feet distance along dip
A. Average quality lime-store in formation (shales excluded) CaO—45.77% appx. MgO—4.95% appx.	254,497,100
B. Limestone with CaO 50 tons 55%	142,780,800
C. Limestone with CaO above 55%	6,481,800

The figures of qualitative reserves must be regarded as somewhat tentative as the qualitative zones are mainly based on the data obtained at the sampling points. Detailed information is available in the following Geological Survey of India publication, copy of which is available in the Library of Parliament:

"Bulletins of the Geological Survey of India Series A-Economic Geology—No. 16—High grade limestone deposits, Dehra Dun-Mussoorie area, Uttar Pradesh."

I.A.S. Cadre for Jammu and Kashmir

174. Shri Inder J. Malhotra: Will the Minister of Home Affairs be pleased to state:

(a) the number of I.A.S. officers for the Jammu and Kashmir State who were recruited by the Union Public Service Commission through regular competitive examination during 1959 so far; and

(b) the number of officers in the same cadre who were recruited at its initial constitution?

The Minister of Home Affairs (Shri G. B. Pant): (a) Nil.

(b) 16.

Higher Secondary School Teachers in Delhi

175. Shri M. B. Thakore: Will the Minister of Education be pleased to state:

(a) what grades are given to Higher Secondary School teachers in Delhi; and

(b) what is the highest grade and on what qualifications is it given?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). The various existing prescribed grades (scales of pay) of teachers in Higher Secondary schools (High and Middle Departments) in Delhi are as follows:

Category of post	Scale of pay
1. Principal	Rs. 350-25-500-EB- 30-590.
2. Post Graduate teachers of English, Mathematics History, Economics, Physics, Chemistry, Geography, Agriculture, Commerce, Classical & Indian languages, and Physiology and Hygiene.	200-10-250 - 15- 325-EB-15-400. (The posts in this scale are intended only for those teachers who teach the 11th class.
3. Graduate trained teachers of English, Mathematics, History, Economics, Physics, Chemistry, Geography, Agriculture, Commerce, Classical & Indian languages, Physiology & Hygiene, Drawing and Domestic Science Demonstrators, Physical Training Instructors.	120-8-200-EB- 10-300.

The qualifications prescribed for the highest scale of pay, viz, 350-25-500-EB-30-590 which is applicable to the Principals, are as follows:

1. Master's or equivalent Hons. degree of a recognised University.

2. Degree or diploma in Education.

3. About 3 years' experience of administrative charge of an Intermediate College, or about 5 years' experience of administrative charge of a High school;

Or

About 8 years' teaching experience in a recognised High School;

Or

About 3 years' experience of educational administration with about 2 years' teaching experience in High or Higher Secondary school or in Teachers' Training Institute;

Or

About 5 years' teaching experience in a recognised Higher Secondary school or at an Institute for training of teachers

Aid to Educational Institutions for the Deaf and Dumb

176. **Shri Warior:** Will the Minister of Education be pleased to state:

(a) whether the Government have any scheme to give aid to the educational institutions for the Deaf and Dumb in the States;

(b) whether any aid has been given during the current financial year to such institutions in Kerala State; and

(c) if so, details thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Engineering College at Trichur

157. **Shri Warior:**
Shri T. B. Vittal Rao:
Shri Kodiyan:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether Government have received any representation from the State Government of Kerala to expedite the supply of equipment for the Engineering College, Trichur; and

(b) if so, what steps have been taken thereon?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No, Sir.

(b) Does not arise.

Lignite Deposits in Trichy

178. **Shri N. R. Muniswamy:**
Shri K. S. Ramaswamy:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the existence of a dark black substance while exploring underground water resources for installing tube-wells for which boring was made in Jayarkondam, in Trichy District, Madras State, which was believed to be lignite has been brought to the notice of the Government; and

(b) if so, what steps have been taken to examine this substance?

The Minister of Mines and Oil (Shri K. D. Malavilya): (a) It is reported by the State Government that a crust of lignite was met within a bore hole put down for a drinking water well at Javankondacholapuram at a depth of 299 feet from ground level and this formation continued for a further depth of 16 feet 6 inches, i.e., upto 315 feet 6 inches.

(b) The State Government has stated that the Collector of Tiruchi-

rapalli has been asked to send the sample collected from the bore-hole to the Neyveli Lignite Corporation for analysis.

Lignite Deposits in Madras

179. { Shrimati Parvathi Krishnan:
Shri Nagi Reddy:
Shri Warior:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether during gravity and magnetic surveys carried out between Cauvery river and Palk Strait in the South any definite indications of Lignite deposit have come to notice; and

(b) if so, what is the extent of the area, and percentage of this organic material?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No, Sir. The gravity and magnetic surveys carried out so far have indicated a number of strong 'anomalies' in the form of gravity 'lows'. These are to be investigated in further detail with closely spaced stations in order to determine the possibility of occurrence of lignite deposits in these areas.

(b) Does not arise.

Arrears due from Private Toddy Shop Contractors

180. { Shri Narayananikutty Menon:
Shri Punnoose:

Will the Minister of Home Affairs be pleased to state:

(a) whether any arrears of auctioned rentals were due from private toddy shop contractors in Kerala State during 1954-55, 1955-56 and 1956-57;

(b) if so, whether the arrears have been paid now; and

(c) what are the total arrears of auctioned rentals due from private toddy shop contracts in Kerala till now?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes. The arrears are given below:

	Rs.
1954-55	2,46,158.54
1955-56	34,983.12
1956-57	49,522.21

(b) No.

(c) The total arrears of rentals in respect of toddy, arrack, opium and ganja shops up to the end of 1958-59 is Rs. 31,53,563.18. The arrears of rental of toddy shops from 1954-55 to 1958-59 is Rs. 7,34,937.04. Information regarding the arrears of rental in respect of toddy shops alone for the period prior to 1954-55 is not readily available.

State Transport Workers, Kerala

181. { Shri Narayananikutty Menon:
Shri Punnoose:

Will the Minister of Home Affairs be pleased to state:

(a) whether any bonus was paid to the State Transport workers in the Kerala State for the year 1958-59;

(b) if so, the quantum paid; and

(c) the quantum of bonus paid for the previous years?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) Rs. 6,57,430.

(c) Rs. 6,73,561.

Gifts of Hindi Books

182. Shri Kumbhar: Will the Minister of Education be pleased to state:

(a) whether there was a proposal in the Ministry to collect suitable Hindi books from the booksellers and publishers to make gifts to the schools and colleges in non-Hindi speaking States where Hindi is taught as compulsory or optional subject:

(b) if so, the names, numbers, and cost of the books purchased from each publisher and bookseller; and

(c) the names, numbers and cost of the books given as gift to the States?

The Minister of Education (Dr. K. L. Shrimati): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table [See Appendix I, annexure No. 45].

Peons and Orderlies in Ministries

183. Shri Kumbhar: Will the Minister of Home Affairs be pleased to state:

(a) the number of peons and orderlies in the Ministries of the Central Government and number of Scheduled Castes and Scheduled Tribes among them;

(b) whether the reserved quota in services for Scheduled Castes and Scheduled Tribes has been filled up; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) There are no posts of Orderlies as a separate class in the Ministries of the Central Government. A statement containing the requisite information so far received in respect of peons is laid on the Table. [See Appendix I, annexure No. 46]. Information has yet to be received from three Departments.

(b) and (c). Although members of the Scheduled Castes have secured appointments in proportion to the reserved quota, this has not been possible in the case of Scheduled Tribes who have not been forthcoming in sufficient number despite the various measures taken by Government in this regard.

Rehabilitation of Refugees in the Andamans

184. Shri Subiman Ghose: Will the Minister of Home Affairs be pleased to state:

(a) what is the number of original inhabitants, settlers and refugees in the Andaman Islands;

(b) from which year the refugees are being rehabilitated there;

(c) when the last batch of refugees was taken there;

(d) whether there are any schools in the Andaman Islands where the medium of instruction is Bengali;

(e) if so, how many;

(f) if not, whether Government propose to establish such schools; and

(g) if so, when?

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): (a) the present population of the Andaman Islands is about 35,000 consisting of about 1,000 aborigines, about 17,000 old settlers, about 8,000 new settlers (displaced persons) from East Bengal, about 1,000 new settlers from other parts of the mainland and about 7,000 other persons constituting a floating population.

(b) from 1949;

(c) on the 18th June, 1959;

(d) Yes;

(e) there are 33 primary schools with Bengali as the medium of instruction;

(f) and (g), do not arise.

Sugar Merchants in Bombay and U.P.

185. Shri Pangarkar: Will the Minister of Finance be pleased to state:

(a) whether any enquiry has been made regarding the profits made by sugar merchants during 1958-59, particularly in Bombay and U.P., for purposes of Income-tax; and

(b) if so, the result of the enquiry?

The Minister of Finance (Shri Morarji Desai): (a) No Sir.

(b) Does not arise.

Stabbing of a Police Officer in Delhi

186. **Shri S. A. Mehdhi:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a police officer of Paharganj, Delhi was stabbed by a constable on the 10th September, 1959; and

(b) if so, the details of the incident?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) At about 7 a.m. on the 10th September, 1959, a police Constable attempted to enter the residential quarter of an Inspector who had returned from night patrol duties a few hours previously. The Inspector's son tried to dissuade the Constable, whereupon the Constable attacked him with a knife, and forced his way into the Inspector's room. The Constable then attacked the Inspector with the knife inflicting injuries on his person. The Constable was overpowered by some other police officials who had rushed to the scene, and a case against him has been filed in court under Sections 307 and 452 I.P.C.

Foreigners in Bhilai Project

187. **Shri A. K. Gopalan:**
Shri Vasudevan Nair:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the number of foreign technical personnel brought to this country for the Bhilai Steel Project category-wise;

(b) how long are they going to stay category-wise;

(c) whether steps are being taken to appoint Indians in their places when they leave so that the work at the Plant may not suffer;

(d) if the answer to part (c) above be in the affirmative, the existing number of Indians under training; and

(e) if the number under training is not sufficient, the reasons therefor?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Upto the 4th November, 1960, 1162 Soviet personnel have been brought for the Bhilai Steel Project on the following salaries:

	Per month
	Rs.
2 Chief Engineers	4,500
37 Leading Specialists	2,850
141 Specialists	2,400
266 Technicians and Leading Foremen	2,200
70 Interpreters	1,950
114 Foremen & Adjusters	1,800
532 Other Technicians	1,500

1162

(b) Of the above, 334 have already left for the USSR. The remaining 828 Soviet experts consisting of 623 experts for construction side and 205 specialists for operation are likely to return not later than:

1 Chief Engineer	Later part of 1961
29 Leading Specialists	April, 1961
113 Specialists	April, 1961
198 Technicians and Leading Foremen	April, 1961
54 Interpreters	August, 1961
88 Foremen and Adjusters	January, 1961
345 Other Technicians	November 1960

(c) The Soviet experts on the construction side are brought for specific periods and against specific jobs and as soon as the work on which they are engaged is completed they are sent back to their country. There is a systematic programme of training Indian technicians to take over progressively from the Soviet technicians engaged on operation of the works.

(d) For the operation of the steel plant, 264 Senior Officers, Engineers and Graduate Apprentices have been trained in the USSR and 80 Graduate Apprentices are still undergoing training in that country. Arrangements have also been made to train some Engineers in India. 61 such Engineers are undergoing training in various establishments at present.

(e) Does not arise.

Basic Education Scheme in Delhi

183. { Shri A. K. Gopalan:
Shri Vasudevan Nair:

Will the Minister of Education be pleased to state:

(a) the number of schools in Delhi in which basic education system has so far been adopted;

(b) whether any extra amount is sanctioned by the Central Government to each school for buying materials like cotton, chart papers, colours, leather, carpentry goods etc., and

(c) if so, the amount sanctioned for each school?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). A statement is laid on the Table of the Lok Sabha.

STATEMENT

(a) 379 schools under the Delhi Municipal Corporation, 20 schools under the New Delhi Municipal Committee, and 1 school under the Cantonment Board

(b) and (c) The schools under the Delhi Municipal Corporation are supplied raw material and equipment for arts and craft which are purchased in bulk according to their total requirements. In addition a sum of Rs. 10 as monthly contingency is also provided to each school.

The New Delhi Municipal Committee have sanctioned Rs. 500 for each section of the class. Rs. 200 have been sanctioned by the Cantonment Board for the school run by them.

Basic Education Week

189. { Shri A. K. Gopalan:
Shri Vasudevan Nair:

Will the Minister of Education be pleased to state:

(a) whether Government have asked educational institutions to observe "Basic Education Week" from 21st to 26th January, 1960;

(b) if so, the details of the programme that has been suggested;

(c) whether Government are aware of the fact that on 26th January people find it difficult to get transport on account of "Republic Day" Celebrations; and

(d) if so, whether Government have considered this difficulty while deciding the dates?

The Minister of Education (Dr. K. L. Shrimali): (a) State Governments have been asked to celebrate the "Basic Education Week".

(b) A statement is laid on the Table. [See Appendix I, annexure No 47].

(c) The Basic Education Week was observed on these days, during 1958 and 1959 also, but no such complaint has been received by the Government.

(d) Does not arise

Hot-Springs in Tripura

190 Shri Bangshi Thakur: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that a 'Hot-Spring' has been discovered near the Ompo-Teliamura Road side in Tripura and the Tripura Territorial Council is constructing a 5 mile road up to the Hot-Spring; and

(b) if so, the details thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). The Geological Survey of India is not aware of any such occurrence.

The Tripura Administration has reported that the Tripura Territorial Council have learnt from the local people of Ampi that there exists a Hot Spring at village Patharbari at the foot of Barnura Hill and about 8 miles to the West of Ampi Bazar. It is not contemplated as yet to construct any road from Ampi-Telamura road to the Hot Spring.

Tribal Welfare

191. Shri Oza: Will the Minister of Home Affairs be pleased to state the number of Life Members enrolled on all India basis and regional basis so far by the Bharatiya Adimjati Sevak Sangh for doing Tribal Welfare work?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The number of Life Members enrolled by the Bharatiya Adimjati Sevak Sangh on all India basis is 18. No Life Members have been enrolled by them on a regional basis.

Suicides in 1959

192. Shri N. R. Muniswamy: Will the Minister of Home Affairs be pleased to state

(a) the number of deaths due to suicide in the country which took place in 1959 so far, and

(b) the causes thereof?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b) The requisite information is being collected and will be furnished as soon as it is received.

Political Sufferers in Delhi

*193. Shri Ramam: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that political sufferers in Delhi have been given small loans for petty trades and business during the first six months of 1959-60;

(b) if so, the number of applications received;

(c) the number of persons to whom loans were given; and

(d) the amount so given?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes

(b) Seventeen

(c) Five

(d) Rs 2,900/-

A further amount of Rs 14,400 was disbursed to 18 political sufferers as small loans during October, 1959.

Lalit Kala Akademi in Kerala

194. Shri Kodiyan: Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether the Kerala State Government have any proposal to set up a Lalit Kala Akademi for the State; and

(b) if so, when is it expected to be constituted?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b) The question of setting up a Lalit Kala Akademi is under the consideration of the Kerala Government.

National Peace

195. Shri S. A. Mehdil: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the US Tanker "National Peace" which ran aground in the Arabian Sea in the Kiltan Island in the Laccadives was looted, and

(b) if so, the action taken to protect the property of the Tanker and the assistance given?

The Minister of Home Affairs (Shri G. B. Pant): (a) A report was received that the US Tanker "National Peace" which ran aground

in the Arabian Sea in the Kiltan Island in the Laccadives was looted and

(b) A police party was sent to Kiltan Island to investigate the matter and protect the property of the Tanker.

Incidence of Crime in Delhi

196. { Shri Radha Raman:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether assessment of incidence of crimes in Delhi has revealed that it is on the increase;

(b) whether any remedial measures to keep it to the minimum have been taken;

(c) if so, their nature; and

(d) whether a statement showing minor and major (total) crimes in Delhi for the past three years will be laid on the Table?

The Minister of Home Affairs (Shri G. B. Pant): (a) During 1959, crime figures in Delhi are showing a downward trend as compared to the previous year.

(b) and (c). Appropriate measures are being taken to reduce crime to the extent possible. These include continued vigilance, organisation of police flying squads and the establishment of new police stations and police posts.

(d) A statement is laid on the Table of the House. (See Appendix I, annexure No. 48]. The increase in the total figure of crime during 1957 and 1958 is due largely to better reporting facilities and an increase in population.

All India Council for Elementary Education

197. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) whether a meeting of the All

India Council for Elementary Education was held recently in New Delhi; and

(b) if so, what were the conclusions arrived at at that meeting?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) The minutes of the meeting will be laid on the Table of the House, as soon as finalized.

School Hostels in Punjab

198. Shri Daljit Singh: Will the Minister of Education be pleased to state:

(a) whether any amount as loan has been sanctioned by the Central Government for the construction of school hostels in Punjab State during 1958-59; and

(b) if so, the amount sanctioned to each of the institutions?

The Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

(b) Does not arise.

Ad hoc Committees under the Ministry of Defence

199. Shri Daljit Singh: Will the Minister of Defence be pleased to state the names of Ad hoc Committees which worked under the Ministry of Defence during the period from 1st January, 1959 to 1st November, 1959?

The Deputy Minister of Defence (Shri Raghuramaiah): The names of the Ad Hoc Committees are:—

(i) Committee to inquire into the purchase of certain Air Force ammunition from Europe in 1958 and matters associated with it; and

(ii) Committee to inquire into the cause of the outbreak of fire at an Air Force Establishment on the night of 29th/30th October, 1958, and to assess the loss caused by it.

Besides the above Committees, another Committee was set up during the period in question, but it would not be in the public interest to furnish information about that Committee.

Himachal Pradesh Administration

200. Shri Daljit Singh: Will the Minister of Home Affairs be pleased to state

(a) the total number of Secretaries, Assistant Secretaries, UDCs and LDCs under the Himachal Pradesh Administration (category-wise), and

(b) the number belonging to Scheduled Castes among them (category-wise)?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Secretaries	4
Under Secretaries	
(Assistant Secretaries have now been designated as Under Secretaries)	5
Upper Division Clerks	
(Designated as Senior Clerks)	162
Lower Division Clerks	
(Designated as Junior Clerks)	1607
(b) 1 Secretaries	Nil
2 Under Secretaries	Nil
3 Upper Division Clerks	3
4 Lower Division Clerks	100

Allotment of Coal to Punjab

201. Shri Daljit Singh: Will the Minister of Steel, Mines and Fuel be pleased to state

(a) the total quantity of coal allotted to Punjab State during 1959 under different categories, and

(b) the actual quantity supplied so far under each category during the same period?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b) A statement (I) showing

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the total allocation of coal for 1959 and despatches of coal during the period January, 1959 to August 1959 for various industries in Punjab controlled by the State Government is laid on the Table (See Appendix I annexure No 49) Another statement (II) showing despatches during January, 1959 to August, 1959 to industries situated in Punjab State but sponsored by central recommending authorities is also laid on the Table (See Appendix I, annexure No 49).

Canal system in Kerala

203. { Shri V. P. Nayar:
Shri Kodiyan:
Shri Narayananankutty Menon:

Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the canal system from Trivandrum to Quilon has become filled up with the result that movement of country craft has become very difficult or even impossible in the cases of larger boats, and

(b) what is the present condition of "Nadayana Thodu" and "Quilon Thodu"?

The Minister of Home Affairs (Shri G. B. Pant): (a) No

(b) Normally country boats up to 15-ton capacity are able to navigate through the Quilon-Trivandrum Canal. There is no obstruction to such traffic either in the Nadayana or Quilon Thodu

Moral Education in Schools

204. Shri Hem Raj: Will the Minister of Education be pleased to refer to the reply given to Starred Question No 2203 dated the 4th May, 1959 and state

(a) whether the Committee to work out a scheme for the introduction of moral education in schools has since been set up;

to unstarred question

The Minister of State in the Ministry of Home Affairs (Shri B. N. Datar): (a) and (b):

(b) if so, its personnel; and
(c) the terms of reference?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) and (c). A statement is given below:—

STATEMENT

(b) The personnel of the Committee on religious and moral education is as under:—

1 Shri Sri Prakasha, Governor of Bombay (Chairman)

2 Shri G C Chatterji, Chairman, Board of Secondary Education, Rajasthan, 23, Rambagh Road, Jaipur

3. Shri A A A Fyzee, Vice-Chancellor, Jammu & Kashmir University, Srinagar

4 Shri P N Kirpal, Joint Secretary, Ministry of Education. (Member Secretary)

(c) The terms of reference of the Committee are.

(1) To examine the desirability and feasibility of making specific provision for the teaching of moral and spiritual values in educational institutions,

(2) If it is found desirable and feasible to make such provision—
(a) to define broadly the content of instruction at various stages of education; and (b) to consider its place in the normal curriculum

Industrial Management Pool

265. Shri J. B. Bist: Will the Minister of Home Affairs be pleased to state:

(a) the number of candidates who have accepted offers in each grade in the Industrial Management Pool, and

(b) the number which still remains to be offered appointments in each grade?

Grade	No. of candidates who have accepted offers	No. which still remains to be offered appointments
I.	Nil	Nil
II	3	1
III	6	3
IV	8	16
V	20	14
VI	22	22
VII	43	10
Lower	2	
Total	113	56

राष्ट्रीय पुस्तक न्यास

206. श्री क० भ० मालवीय: क्या नियम मधी ४ मई, १९५६ के अन्तराकित प्रयत्न सत्या ३६५८ के उत्तर के सम्बन्ध में यह बताने की कृपा करें कि राष्ट्रीय पुस्तक न्यास द्वारा अब तक किन-किन पुस्तकों के अनुवाद प्रकाशित किये गये हैं?

शिला मधी (डॉ का० ला० शीमाली): न्यास ने अभी तक कोई अनुवाद प्रकाशित नहीं किया है।

CORRECTION OF ANSWER TO UNSTARRED QUESTION NO. 1580

The Minister of Education (Dr. K. L. Shrimali): In part (a) of the reply to Unstarred Question No. 1580 asked by Shri M V. Krishna Rao in the Lok Sabha on 27-8-1959 I had stated that the financial assistance allotted to Educational Institutions in Andhra Pradesh during 1958-59 so far was Rs. 46,43,872.

The actual position is that the financial assistance allotted till then was Rs. 61,43,572.

12.02 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri Vishambhar Dayal Tripathi who passed away at his residence in New Delhi this morning, at the age of 69.

Shri Tripathi was a sitting Member of this House from the Unnao constituency of Uttar Pradesh. He was also a Member of the Constituent Assembly and the First Lok Sabha.

We deeply mourn the loss of this friend and I am sure the House will

join me in conveying our condolences to the bereaved family.

The House may stand in silence for a minute to express its sorrow.

(The Member, then stood in silence for a minute)

Mr. Speaker: As a mark of respect to the departed soul it is customary to adjourn the House for the rest of the day.

The House stands adjourned to meet again at 11 A.M. tomorrow.

12.04 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 19, 1959/Kartika 28, 1881 (Saka).

{Wednesday, November, 18, 1959/Kartika 27, 1881, (Saka)}

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